

Government of India
Ministry of Commerce and Industry
Directorate General of Foreign Trade
Maulana Azad Road, New Delhi 110011

Norms Committee-III

Para 4.7 Decision

Meeting No. 20/82/2016 of 2016-17 dated 22.03.2017 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, held on 22.03.2017 under the Chairmanship of Shri J.V. Patil, Addl. DGFT in Room No.04, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy. Director General of Foreign Trade
Shri V.K. Tyagi, Consultant, D/o Pharmaceuticals.

The committee went through the minutes of earlier meeting No. 19/82 dated 08.03.2017 and approved the same.

Note:

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations / Deficiencies received from the concerned Technical authority in the same case or a different case of another firm with the same product. A scanned copy of such document is placed at the end of the Minutes. In some cases, the scanned copy uploaded may be unsigned. In both these instances, the scanned copy uploaded is to be accepted. The Committee does not approve SCOMET items and all applicants are understood.

MEETING NUMBER : 20/82-ALC4/2016 MEETING DATE : 22.03.2017

1	Case No.:15/2/82-ALC4/2016	Party Name:PERFECT INDUSTRIES PRIVATE LIMITED.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/00015/AM17/	RLA File :03/95/040/00554/AM12/	Lic.No/Date:0310659678 14.10.2011	Defer Date:26.04.2017
	Decision: Deferred			
2	Case No.:29/20/82-ALC4/2016	Party Name:AMBUJA INTERMEDIATES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01206/AM17/	RLA File :03/94/040/01125/AM12/	Lic.No/Date:0310688107 27.03.2012	Defer Date:26.04.2017
	Decision : Deferred.			
3	Case No.:131/16/82-ALC4/2016	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:20/82-ALC4/2016	Status: Deferred.

			22.03.2017	
	HQ File :01/82/050/00948/AM17/	RLA File :52/24/040/00043/AM13/	Lic.No/Date:5210039465 14.02.2013	Defer Date:26.04.2017
	Decision : Deferred.			

	Case No.:173/5/82-ALC4/2015	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status:Deferred.
4	HQ File :01/82/050/00313/AM16/	RLA File :05/23/040/00069/AM14/	Lic.No/Date:0510356983 13.06.2013	Defer Date:26.04.2017
	Decision : Deferred.			

	Case No.:61/4/82-ALC4/2016	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
5	HQ File :01/82/050/00124/AM17/	RLA File :07/24/040/00097/AM14/	Lic.No/Date:0710096460 04.07.2013	Defer Date:
	Decision : The Committee decided to ratify norms as per SION A-412 the export product under Para 4.07 of HBP. RA concerned may take further necessary action as per the decision of Norms Committee.			

	Case No.:31/4/82-ALC4/2014	Party Name:UNIVERSAL BIOFUELS PRIVATE LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Rejected
	HQ File :01/82/050/00279/AM15/	RLA File :09/24/040/00155/AM14/	Lic.No/Date:0910056959 31.07.2013	Defer Date:
6	Decision : The Committee considered this case for ratification of norms as per agenda. The Committee noted that technical information was called for from the firm in NC meeting No.19/82 dated 25.02.2016 but it has not been received so far. In absence of above information norms cannot be decided. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per the decision of NC.			

	Case No.:48/13/82-ALC4/2015	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
7	HQ File :01/82/050/01011/AM16/	RLA File :03/94/040/00860/AM14/	Lic.No/Date:0310766718 17.01.2014	Defer Date:26.04.2017
	Decision : Deferred.			

	Case No.:57/3/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status:Deferred
8	HQ File :01/82/050/00061/AM15/	RLA File :05/23/040/00506/AM14/	Lic.No/Date:0510382053 18.03.2014	Defer Date:26.04.2017
	Decision : Deferred.			

9	Case No.: 49/13/82-ALC4/2015	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01012/AM16/	RLA File :03/94/040/01118/AM14/	Lic.No/Date:0310779215 23.04.2014	Defer Date:26.04.2017
	Decision : Deferred.			

10	Case No.: 7/8/82-ALC4/2016	Party Name:MACSON PRODUCTS	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/00345/AM17/	RLA File :52/21/040/00011/AM15/	Lic.No/Date:5210041026 12.05.2014	Defer Date:26.04.2017
	Decision : Deferred.			

11	Case No.: 38/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/00702/AM15/	RLA File :09/24/040/00108/AM15/	Lic.No/Date:0910060258 28.05.2014	Defer Date:26.04.2017
	Decision : Deferred.			

12	Case No.: 165/6/82-ALC4/2014	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/00567/AM15/	RLA File :02/24/040/00037/AM15/	Lic.No/Date:0210203844 05.06.2014	Defer Date:26.04.2017
	Decision : Deferred.			

13	Case No.: 202/6/82-ALC4/2014	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00604/AM15/	RLA File :05/23/040/00139/AM15/	Lic.No/Date:0510389232 01.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.20/82 dated 16.08.2011, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take necessary action under para 4.07 of HBP as per above decision of Norms Committee.			

14	Case No.: 171/20/82-ALC4/2016	Party Name:JAINEX SPECIALITY CHEMICAL	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01348/AM17/	RLA File :34/24/040/00126/AM15/	Lic.No/Date:341004046 6 21.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier recommendation of D/o C&PC forwarded vide U.O. No.14010/16/2014-Ch-II dated 13.06.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of			

	HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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15	Case No.: 264/13/82-ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01267/AM15/	RLA File :03/94/040/00405/AM15/	Lic.No/Date:0310788397 26.08.2014	Defer Date:26.04.2017
	Decision : Deferred.			

16	Case No.: 255/13/82-ALC4/2014	Party Name:THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01258/AM15/	RLA File :03/95/040/00431/AM15/	Lic.No/Date:0310788373 26.08.2014	Defer Date:26.04.2017
	Decision : Deferred.			

17	Case No.: 263/13/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01266/AM15/	RLA File :03/94/040/00962/AM14/	Lic.No/Date:0310788558 01.09.2014	Defer Date:26.04.2017
	Decision : Deferred.			

18	Case No.: 217/13/82-ALC4/2014	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01220/AM15/	RLA File :03/94/040/00494/AM15/	Lic.No/Date:0310788620 02.09.2014	Defer Date:26.04.2017
	Decision : The Committee noted that information called for from the firm in NC meeting No.02 dated 29.04.2015 is awaited. The Committee accordingly deferred the case.			

19	Case No.: 17/13/82-ALC4/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01020/AM15/	RLA File :34/24/040/00155/AM15/	Lic.No/Date:3410040570 23.09.2014	Defer Date:26.04.2017
	Decision : Deferred.			

20	Case No.: 19/13/82-ALC4/2014	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01022/AM15/	RLA File :04/24/040/00171/AM15/	Lic.No/Date:0410159504 29.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms net of net basis under Para 4.07 of HBP. RA concerned may take further necessary action as per the decision of Norms Committee.			

21	Case No.:134/13/82-ALC4/2014	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01137/AM15/	RLA File :52/24/040/00031/AM15/	Lic.No/Date:5210041251 07.10.2014	Defer Date:26.04.2017
	Decision : Deferred.			

22	Case No.:42/15/82-ALC4/2014	Party Name:PVS AGRO VET	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01329/AM15/	RLA File :09/24/040/00246/AM15/	Lic.No/Date:0910061105 16.10.2014	Defer Date:26.04.2017
	Decision : Deferred.			

23	Case No.:110/13/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01113/AM15/	RLA File :34/24/040/00188/AM15/	Lic.No/Date:3410040635 22.10.2014	Defer Date:26.04.2017
	Decision : Deferred.			

24	Case No.:86/10/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01000/AM15/	RLA File :34/24/040/00194/AM15/	Lic.No/Date:3410040644 30.10.2014	Defer Date:26.04.2017
	Decision : Deferred.			

25	Case No.:266/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01269/AM15/	RLA File :08/24/040/00289/AM15/	Lic.No/Date:0810133735 05.11.2014	Defer Date:26.04.2017
	Decision : Deferred.			

26	Case No.:268/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01271/AM15/	RLA File :08/24/040/00283/AM15/	Lic.No/Date:0810133734 05.11.2014	Defer Date:26.04.2017
	Decision : Deferred			

27	Case No.:107/13/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
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	HQ File :01/82/050/01110/AM15/	RLA File :34/24/040/00196/AM15/	Lic.No/Date:3410040655 05.11.2014	Defer Date:26.04.2017
	Decision : Deferred.			

28	Case No.:111/13/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01114/AM15/	RLA File :05/23/040/00352/AM15/	Lic.No/Date:0510391927 11.11.2014	Defer Date:26.04.2017
	Decision : Deferred			

29	Case No.:100/4/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/00139/AM16/	RLA File :17/24/040/00125/AM15/	Lic.No/Date:1710005978 12.11.2014	Defer Date:26.04.2017
	Decision : Deferred.			

30	Case No.:120/13/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01123/AM15/	RLA File :05/23/040/00325/AM15/	Lic.No/Date:0510391947 12.11.2014	Defer Date:26.04.2017
	Decision : Deferred.			

31	Case No.:65/15/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01352/AM15/	RLA File :05/23/040/00360/AM15/	Lic.No/Date:0510392011 14.11.2014	Defer Date:26.04.2017
	Deferred			

32	Case No.:74/18/82-ALC4/2014	Party Name:ADESHWAR MEDITEX PVT. LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01440/AM15/	RLA File :03/94/040/00814/AM15/	Lic.No/Date:0310791373 25.11.2014	Defer Date:
	Decision : The Committee decided to allow norms for the export product as per the detail given below or as applied by the firm whichever is less.			
	Import item No.1. Elastic Bandage size: 4x5 YDS allowed on net to net basis. Import item No.2. Elastic Bandage size: 6x5 YDS allowed.....0.5 per band			
	RA concerned may take necessary action under para 4.07 of HBP as per above decision of Norms Committee.			

33	Case No.:32/2/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:20/82- ALC4/2016	Status: Deferred
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			22.03.2017	
	HQ File :01/82/050/00032/AM17/	RLA File :03/95/040/00617/AM15/	Lic.No/Date:0310791470 27.11.2014	Defer Date:26.04.2017
	Decision : Deferred.			

34	Case No.:102/20/82-ALC4/2016	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01279/AM17/	RLA File :05/23/040/00368/AM15/	Lic.No/Date:0510392210 28.11.2014	Defer Date:26.04.2017
	Decision : Deferred.			

35	Case No.:82/18/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01448/AM15/	RLA File :05/23/040/00413/AM15/	Lic.No/Date:0510392368 10.12.2014	Defer Date:26.04.2017
	Decision : Deferred.			

36	Case No.:101/4/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/00140/AM16/	RLA File :17/24/040/00144/AM15/	Lic.No/Date:1710005998 10.12.2014	Defer Date:26.04.2017
	Decision : Deferred.			

37	Case No.:97/18/82-ALC4/2014	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01463/AM15/	RLA File :30/24/040/00041/AM15/	Lic.No/Date:3010103261 11.12.2014	Defer Date:26.04.2017
	Decision : Deferred.			

38	Case No.:2/18/82-ALC4/2014	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01368/AM15/	RLA File :29/24/040/00009/AM15/	Lic.No/Date:2910025185 17.12.2014	Defer Date:26.04.2017
	Decision: Deferred.			

39	Case No.:88/18/82-ALC4/2014	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01454/AM15/	RLA File :03/95/040/00776/AM15/	Lic.No/Date:0310792133 18.12.2014	Defer Date:26.04.2017
	Decision : Deferred.			

40	Case No.: 69/18/82-ALC4/2014	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01435/AM15/	RLA File :03/95/040/00649/AM15/	Lic.No/Date:0310792132 18.12.2014	Defer Date:26.04.2017
	Decision : Deferred			

41	Case No.: 105/18/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01471/AM15/	RLA File :05/23/040/00436/AM15/	Lic.No/Date:0510392586 26.12.2014	Defer Date:26.04.2017
	Decision : Deferred.			

42	Case No.: 19/4/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00058/AM16/	RLA File :03/94/040/00932/AM15/	Lic.No/Date:0310792548 01.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/774/2015-PI(Norms) dated 05.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

43	Case No.: 9/18/82-ALC4/2014	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01375/AM15/	RLA File :08/24/040/00371/AM15/	Lic.No/Date:0810134344 19.01.2015	Defer Date:26.04.2017
	Decision : Deferred.			

44	Case No.: 204/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/00344/AM16/	RLA File :09/24/040/00596/AM15/	Lic.No/Date:0910061555 23.01.2015	Defer Date:26.04.2017
	Decision : Deferred.			

45	Case No.: 20/4/82-ALC4/2015	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/00059/AM16/	RLA File :03/94/040/00759/AM15/	Lic.No/Date:0310793542 03.02.2015	Defer Date:26.04.2017
	Decision : Deferred.			

46	Case No.: 91/7/82-ALC4/2015	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
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	HQ File :01/82/050/00696/AM16/	RLA File :34/24/040/00295/AM15/	Lic.No/Date:3410040965 16.02.2015	Defer Date:26.04.2017
	Decision : Deferred.			

	Case No.:52/19/82-ALC4/2014	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
47	HQ File :01/82/050/01540/AM15/	RLA File :05/24/040/00273/AM15/	Lic.No/Date:0510393248 17.02.2015	Defer Date:26.04.2017
	Decision : Deferred.			

	Case No.:280/5/82-ALC4/2015	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
48	HQ File :01/82/050/00420/AM16/	RLA File :03/94/040/01110/AM15/	Lic.No/Date:0310794101 24.02.2015	Defer Date:26.04.2017
	Decision : Information / reply has been received and sent to DoP for comments. The Committee accordingly deferred the case.			

	Case No.:72/4/82-ALC4/2015	Party Name:LANTECH PHARMACEUTICALS LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
49	HQ File :01/82/050/00111/AM16/	RLA File :09/24/040/00647/AM15/	Lic.No/Date:0910061664 04.03.2015	Defer Date:26.04.2017
	Decision : Deferred.			

	Case No.:85/4/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
50	HQ File :01/82/050/00124/AM16/	RLA File :09/24/040/00684/AM15/	Lic.No/Date:0910061681 11.03.2015	Defer Date:26.04.2017
	Decision : Deferred.			

	Case No.:106/7/82-ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
51	HQ File :01/82/050/00711/AM16/	RLA File :03/94/040/00812/AM15/	Lic.No/Date:0310794612 16.03.2015	Defer Date:26.04.2017
	Decision : Deferred.			

	Case No.:48/4/82-ALC4/2015	Party Name:MAMTA POLYCOATS	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
52	HQ File :01/82/050/00087/AM16/	RLA File :34/24/040/00329/AM15/	Lic.No/Date:3410041054 17.03.2015	Defer Date:26.04.2017
	Decision: Deferred			

53	Case No.:65/4/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00104/AM16/	RLA File :09/24/040/00662/AM15/	Lic.No/Date:0910061843 31.03.2015	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

54	Case No.:36/4/82-ALC4/2015	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00075/AM16/	RLA File :04/24/040/00298/AM15/	Lic.No/Date:0410160376 31.03.2015	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

55	Case No.:78/4/82-ALC4/2015	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00117/AM16/	RLA File :09/24/040/00710/AM15/	Lic.No/Date:0910061858 31.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/755/2015-PI(Norms) dated 05.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

56	Case No.:64/4/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/00103/AM16/	RLA File :09/24/040/00595/AM15/	Lic.No/Date:0910061851 31.03.2015	Defer Date:26.04.2017
	Decision : Deferred.			

57	Case No.:73/4/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/00112/AM16/	RLA File :09/24/040/00700/AM15/	Lic.No/Date:0910061821 31.03.2015	Defer Date:26.04.2017
	Decision : Deferred.			

58	Case No.:52/4/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/00091/AM16/	RLA File :05/24/040/00562/AM15/	Lic.No/Date:0510393822 01.04.2015	Defer Date:26.04.2017
	Decision : Deferred.			

59	Case No.:88/4/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:20/82-ALC4/2016	Status: Deferred
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			22.03.2017	
	HQ File :01/82/050/00127/AM16/	RLA File :03/94/040/01218/AM15/	Lic.No/Date:0310795135 07.04.2015	Defer Date:26.04.2017
	Decision : Deferred.			

60	Case No.:80/4/82-ALC4/2015	Party Name:VINS BIOPRODUCTS LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/00119/AM16/	RLA File :09/24/040/00652/AM15/	Lic.No/Date:0910061882 15.04.2015	Defer Date:26.04.2017
	Decision : Deferred.			

61	Case No.:76/4/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/00115/AM16/	RLA File :09/24/040/00717/AM15/	Lic.No/Date:0910061893 17.04.2015	Defer Date:26.04.2017
	Decision : Deferred.			

62	Case No.:77/4/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00116/AM16/	RLA File :09/24/040/00738/AM15/	Lic.No/Date:0910061892 17.04.2015	Defer Date:
	Decision : Deferred.			

63	Case No.:83/4/82-ALC4/2015	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/00122/AM16/	RLA File :08/24/040/00005/AM16/	Lic.No/Date:0810135094 24.04.2015	Defer Date:26.04.2017
	Decision : Deferred.			

64	Case No.:15/7/82-ALC4/2015	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/00620/AM16/	RLA File :52/24/040/00007/AM16/	Lic.No/Date:5210041517 11.05.2015	Defer Date:
	Decision : Deferred.			

65	Case No.:129/7/82- ALC4/2015	Party Name:NATIONAL TUBE INDUSTRIES,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00734/AM16/	RLA File :03/95/040/00073/AM16/	Lic.No/Date:0310795930 14.05.2015	Defer Date:26.04.2017
	Decision : Information was called for from the firm in NC meeting No.18/82 dated 15.02.2017 is awaited. The Committee accordingly decided to await the reply and			

	deferred the case.
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66	Case No.:90/20/82-ALC4/2016	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01267/AM17/	RLA File :52/24/040/00001/AM16/	Lic.No/Date:5210041529 19.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.06/82 dated 29.08.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

67	Case No.:102/7/82-ALC4/2015	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/00707/AM16/	RLA File :30/24/040/00006/AM16/	Lic.No/Date:3010103498 21.05.2015	Defer Date:26.04.2017
	Decision : Deferred.			

68	Case No.:55/13/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01018/AM16/	RLA File :07/24/040/00036/AM16/	Lic.No/Date:0710108251 22.05.2015	Defer Date:26.04.2017
	Decision : Deferred.			

69	Case No.:60/20/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01237/AM17/	RLA File :07/24/040/00037/AM16/	Lic.No/Date:0710108250 22.05.2015	Defer Date:
	Decision : Deferred.			

70	Case No.:172/20/82-ALC4/2016	Party Name:JAINEX SPECIALITY CHEMICAL	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01349/AM17/	RLA File :34/24/040/00048/AM16/	Lic.No/Date:3410041257 28.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O. No.14010/16/2014-Ch-II dated 13.06.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

71	Case No.:99/4/82-ALC4/2015	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
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	HQ File :01/82/050/00138/AM16/	RLA File :08/24/040/00072/AM16/	Lic.No/Date:0810135427 03.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/789/2013-PI(Norms) dated August, 2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:110/7/82-ALC4/2015	Party Name:RISHABH METALS & CHEMICALS PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
72	HQ File :01/82/050/00715/AM16/	RLA File :03/95/040/00051/AM16/	Lic.No/Date:0310796383 03.06.2015	Defer Date:26.04.2017
	Decision : Deferred.			

	Case No.:17/7/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
73	HQ File :01/82/050/00622/AM16/	RLA File :05/24/040/00078/AM16/	Lic.No/Date:0510394418 03.06.2015	Defer Date:26.04.2017
	Decision : Information called for from the firm in NC meeting No,04/82 dated 24.05.2016 is awaited. The Committee accordingly defer the case.			

	Case No.:60/4/82-ALC4/2016	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
74	HQ File :01/82/050/00123/AM17/	RLA File :07/24/040/00071/AM16/	Lic.No/Date:0710108351 10.06.2015	Defer Date:26.04.2017
	Decision : : Information called for from the firm in NC meeting No,12/82 dated 28.09.2016 is awaited. The Committee accordingly defer the case.			

	Case No.:66/7/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
75	HQ File :01/82/050/00671/AM16/	RLA File :09/24/040/00162/AM16/	Lic.No/Date:0910062162 10.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms as per SION A-412 the export product under Para 4.07 of HBP. RA may check the availability of DML for the export product at the time of redemption. RA concerned may take further necessary action as per the decision of Norms Committee.			

	Case No.:42/13/82-ALC4/2015	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Rejected
76	HQ File :01/82/050/01005/AM16/	RLA File :03/94/040/00177/AM16/	Lic.No/Date:0310796604 15.06.2015	Defer Date:
	Decision : The Committee noted that information was called for from the firm in NC meeting			

	No.12/82 dated 28.09.2016 but it has not been received so far. In absence of this information, it is not possible to ratify norms. The committee accordingly decided to reject the case.		
	RA concerned may take further necessary action as per the decision of NC.		

77	Case No.:48/19/82-ALC4/2015	Party Name:RAJ DHANVANTRY PHARMACY	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01529/AM16/	RLA File :24/24/040/00007/AM16/	Lic.No/Date:2410041748 15.06.2015	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

78	Case No.:41/13/82-ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01004/AM16/	RLA File :03/94/040/00111/AM16/	Lic.No/Date:0310796667 16.06.2015	Defer Date:26.04.2017
	Decision : Deferred.			

79	Case No.:52/7/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00657/AM16/	RLA File :05/23/040/00107/AM16/	Lic.No/Date:0510394590 17.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/51/2016-PI(Norms) dated 19.12.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

80	Case No.:43/13/82-ALC4/2015	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Rejected
	HQ File :01/82/050/01006/AM16/	RLA File :03/94/040/00178/AM16/	Lic.No/Date:0310796712 18.06.2015	Defer Date:
	Decision : The Committee noted that information was called for from the firm in NC meeting No.12/82 dated 28.09.2016 but it has not been received so far. In absence of this information, it is not possible to ratify norms. The committee accordingly decided to reject the case. RA concerned may take further necessary action as per the decision of NC.			

81	Case No.:108/14/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/01244/AM16/	RLA File :09/24/040/00183/AM16/	Lic.No/Date:0910062267 01.07.2015	Defer Date:26.04.2017
	Decision : Deferred.			

82	Case No.:10/13/82-ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:20/82-ALC4/2016	Status: Deferred.
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			22.03.2017	
	HQ File :01/82/050/00973/AM16/	RLA File :03/94/040/00229/AM16/	Lic.No/Date:0310797018 02.07.2015	Defer Date:26.04.2017
	Decision :Deferred.			

83	Case No.:11/13/82-ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00974/AM16/	RLA File :03/94/040/00228/AM16/	Lic.No/Date:0310797020 02.07.2015	Defer Date:26.04.2017
	Decision :Deferred.			

84	Case No.:24/13/82-ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00987/AM16/	RLA File :03/94/040/00226/AM16/	Lic.No/Date:0310797092 07.07.2015	Defer Date:26.04.2017
	Decision : Deferred.			

85	Case No.:61/20/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01238/AM17/	RLA File :07/24/040/00115/AM16/	Lic.No/Date:0710108490 08.07.2015	Defer Date:26.04.2017
	Decision :Deferred.			

86	Case No.:20/16/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01340/AM16/	RLA File :09/24/040/00032/AM16/	Lic.No/Date:0910062338 15.07.2015	Defer Date:26.04.2017
	Decision : The Committee decided to call for information from the firm based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/822/2015-PI(Norms) dated 23.05.2016, uploaded at the end of these minutes and deferred the case.			

87	Case No.:22/13/82-ALC4/2015	Party Name:BLISS INDASI LIFESCIENCES PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred
	HQ File :01/82/050/00985/AM16/	RLA File :03/94/040/00282/AM16/	Lic.No/Date:0310797355 17.07.2015	Defer Date:26.04.2017
	Decision : Deferred.			

88	Case No.:115/13/82-ALC4/2015	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01078/AM16/	RLA File :03/94/040/00038/AM16/	Lic.No/Date:0310797627 24.07.2015	Defer Date:26.04.2017

	Decision : The information / reply from the firm has been received and sent to DoP for comments. The Committee accordingly deferred the case.		
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89	Case No.: 73/8/82-ALC4/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00869/AM16/	RLA File :05/24/040/00213/AM16/	Lic.No/Date:0510395102 28.07.2015	Defer Date:26.04.2017
	Decision : The Committee decided to call for copy of application and Master Batch Formula from the firm. The Committee accordingly deferred the case.			

90	Case No.: 116/13/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01079/AM16/	RLA File :03/94/040/00215/AM16/	Lic.No/Date:0310797864 31.07.2015	Defer Date:26.04.2017
	Decision :Deferred.			

91	Case No.: 112/13/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01075/AM16/	RLA File :03/94/040/00345/AM16/	Lic.No/Date:0310797937 04.08.2015	Defer Date:26.04.2017
	Decision :Deferred.			

92	Case No.: 109/13/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01072/AM16/	RLA File :03/94/040/00170/AM16/	Lic.No/Date:0310797954 05.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/520/2012-PI(Norms) dated 12.11.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

93	Case No.: 12/18/82-ALC4/2015	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01477/AM16/	RLA File :03/95/040/00345/AM16/	Lic.No/Date:0310797967 05.08.2015	Defer Date:26.04.2017
	Decision :Deferred.			

94	Case No.: 50/13/82-ALC4/2015	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01013/AM16/	RLA File :04/24/040/00095/AM16/	Lic.No/Date:0410160884 06.08.2015	Defer Date:26.04.2017

	Decision :Deferred.
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95	Case No.:111/13/82-ALC4/2015	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01074/AM16/	RLA File :03/94/040/00305/AM16/	Lic.No/Date:0310798134 13.08.2015	Defer Date:26.04.2017
	Decision :Deferred.			

96	Case No.:79/13/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01042/AM16/	RLA File :52/24/040/00034/AM16/	Lic.No/Date:5210041610 14.08.2015	Defer Date:26.04.2017
	Decision :Deferred.			

97	Case No.:127/13/82-ALC4/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01090/AM16/	RLA File :03/94/040/00878/AM15/	Lic.No/Date:0310798205 17.08.2015	Defer Date:26.04.2017
	Decision :Deferred.			

98	Case No.:126/13/82-ALC4/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01089/AM16/	RLA File :03/94/040/00879/AM15/	Lic.No/Date:0310798319 20.08.2015	Defer Date:26.04.2017
	Decision : Deferred.			

99	Case No.:61/13/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01024/AM16/	RLA File :05/23/040/00218/AM16/	Lic.No/Date:0510395388 20.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/292/2015-PI(Norms) dated October 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

100	Case No.:161/13/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01124/AM16/	RLA File :03/95/040/00274/AM16/	Lic.No/Date:0310798374 21.08.2015	Defer Date:26.04.2017
	Decision :Deferred.			

101	Case No.:77/13/82-ALC4/2015	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01040/AM16/	RLA File :52/24/040/00038/AM16/	Lic.No/Date:5210041620 27.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.04/82 dated 03.07.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

102	Case No.:59/11/82- ALC4/2016	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00593/AM17/	RLA File :52/24/040/00040/AM16/	Lic.No/Date:5210041626 04.09.2015	Defer Date:26.04.2017
	Decision :Deferred.			

103	Case No.:5/18/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01470/AM16/	RLA File :52/24/040/00039/AM16/	Lic.No/Date:5210041625 04.09.2015	Defer Date:26.04.2017
	Decision :Deferred.			

104	Case No.:59/4/82-ALC4/2016	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00122/AM17/	RLA File :07/24/040/00180/AM16/	Lic.No/Date:0710108694 07.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms as per SION A-412 the export product under Para 4.07 of HBP. RA may check DML at the time of redemption. RA concerned may take further necessary action as per the decision of Norms Committee.			

105	Case No.:121/16/82- ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01441/AM16/	RLA File :03/94/040/00405/AM16/	Lic.No/Date:0310798727 08.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/774/2015-PI(Norms) dated 05.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

106	Case No.:173/20/82- ALC4/2016	Party Name:JAINEX SPECIALITY CHEMICA L	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approve d
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HQ File :01/82/050/01350/AM17/ /	RLA File :34/24/040/00157/AM16/	Lic.No/Date:341004150 6 11.09.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O. No.14010/16/2014-Ch-II dated 13.06.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

107	Case No.:68/20/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01245/AM17/	RLA File :07/24/040/00122/AM16/	Lic.No/Date:0710108799 24.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.08/82 dated 25.09.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

108	Case No.:8/16/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01328/AM16/	RLA File :09/24/040/00294/AM16/	Lic.No/Date:0910062666 28.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.04/82 dated 26.04.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

109	Case No.:12/19/82-ALC4/2015	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01492/AM16/	RLA File :04/24/040/00154/AM16/	Lic.No/Date:0410161070 01.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.04/82 dated 26.04.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

110	Case No.:130/14/82- ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01266/AM16/	RLA File :05/24/040/00317/AM16/	Lic.No/Date:0510395874 09.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.22/82 dated 18.10.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

111	Case No.:144/14/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01280/AM16/	RLA File :52/24/040/00049/AM16/	Lic.No/Date:5210041658 14.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.01/82 dated 04.04.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

112	Case No.:135/13/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01098/AM16/	RLA File :09/24/040/00408/AM16/	Lic.No/Date:0910062740 14.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/474/2015-PI(Norms) dated November 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

113	Case No.:24/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01344/AM16/	RLA File :09/24/040/00380/AM16/	Lic.No/Date:0910062727 14.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.16/82 dated 16.08.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

114	Case No.:136/13/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01099/AM16/	RLA File :08/24/040/00207/AM16/	Lic.No/Date:0810136320 16.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.08/82 dated 25.09.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

115	Case No.:62/20/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01239/AM17/	RLA File :07/24/040/00220/AM16/	Lic.No/Date:0710108925 20.10.2015	Defer Date:

	Decision :Deferred.
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116	Case No.:77/16/82-ALC4/2015	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01397/AM16/	RLA File :03/95/040/00481/AM16/	Lic.No/Date:0310799561 20.10.2015	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP			

117	Case No.:140/13/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01103/AM16/	RLA File :03/95/040/00503/AM16/	Lic.No/Date:0310799583 21.10.2015	Defer Date:26.04.2017
	Decision :Deferred.			

118	Case No.:141/13/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01104/AM16/	RLA File :03/95/040/00504/AM16/	Lic.No/Date:0310799629 23.10.2015	Defer Date:26.04.2017
	Decision :Deferred.			

119	Case No.:63/20/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01240/AM17/	RLA File :07/24/040/00116/AM16/	Lic.No/Date:0710108958 27.10.2015	Defer Date:
	Decision :Deferred.			

120	Case No.:67/20/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01244/AM17/	RLA File :07/24/040/00114/AM16/	Lic.No/Date:0710108959 27.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.21/82 dated 23.08.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

121	Case No.:142/13/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01105/AM16/	RLA File :09/24/040/00443/AM16/	Lic.No/Date:0910062774 27.10.2015	Defer Date:26.04.2017
	Decision :Deferred.			

122	Case No.:147/13/82-ALC4/2015	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01110/AM16/	RLA File :08/24/040/00241/AM16/	Lic.No/Date:0810136382 29.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.10/82 dated 12.11.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
123	Case No.:136/14/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01272/AM16/	RLA File :05/23/040/00293/AM16/	Lic.No/Date:0510396078 30.10.2015	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP			
124	Case No.:64/19/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01545/AM16/	RLA File :03/94/040/00240/AM16/	Lic.No/Date:0310799907 30.10.2015	Defer Date:26.04.2017
	Decision :Deferred.			
125	Case No.:65/19/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01546/AM16/	RLA File :03/94/040/00059/AM16/	Lic.No/Date:0310799906 30.10.2015	Defer Date:26.04.2017
	Decision :Deferred.			
126	Case No.:66/19/82-ALC4/2015	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01547/AM16/	RLA File :03/94/040/00582/AM16/	Lic.No/Date:0310799943 02.11.2015	Defer Date:26.04.2017
	Decision :Deferred.			
127	Case No.:38/21/82-ALC4/2015	Party Name:VINS BIOPRODUCTS LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01743/AM16/	RLA File :09/24/040/00442/AM16/	Lic.No/Date:0910062831 03.11.2015	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DBT.			
128	Case No.:159/13/82-ALC4/2015	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.

	HQ File :01/82/050/01122/AM16/	RLA File :34/24/040/00205/AM16/	Lic.No/Date:3410041650 04.11.2015	Defer Date:26.04.2017
	Decision :Deferred.			

129	Case No.:57/19/82-ALC4/2015	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01538/AM16/	RLA File :03/94/040/00443/AM16/	Lic.No/Date:0310800060 05.11.2015	Defer Date:26.04.2017
	Decision :Deferred.			

130	Case No.:18/21/82-ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01723/AM16/	RLA File :09/24/040/00487/AM16/	Lic.No/Date:0910062841 06.11.2015	Defer Date:26.04.2017
	Decision :Deferred.			

131	Case No.:2/16/82-ALC4/2015	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status:Approved
	HQ File :01/82/050/01322/AM16/	RLA File :04/24/040/00175/AM16/	Lic.No/Date:0410161296 09.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms on net to net basis for the export product under Para 4.07 of HBP. RA concerned may take further necessary action as per the decision of Norms Committee.			

132	Case No.:165/13/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01128/AM16/	RLA File :52/24/040/00050/AM16/	Lic.No/Date:5210041688 12.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.49/82 dated 06.03.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

133	Case No.:71/19/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01552/AM16/	RLA File :03/94/040/00613/AM16/	Lic.No/Date:0310800272 17.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.01/82 dated 03.04.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

134	Case No.:72/19/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01553/AM16/	RLA File :03/94/040/00612/AM16/	Lic.No/Date:0310800271 17.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.25/82 dated 29.11.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
135	Case No.:58/19/82- ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01539/AM16/	RLA File :03/94/040/00572/AM16/	Lic.No/Date:0310800324 19.11.2015	Defer Date:26.04.2017
	Decision :Deferred.			
136	Case No.:60/19/82- ALC4/2015	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01541/AM16/	RLA File :03/94/040/00661/AM16/	Lic.No/Date:0310800340 20.11.2015	Defer Date:26.04.2017
	Decision :Deferred.			
137	Case No.:104/16/82- ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01424/AM16/	RLA File :05/23/040/00339/AM16/	Lic.No/Date:0510396384 20.11.2015	Defer Date:26.04.2017
	Decision :Deferred.			
138	Case No.:20/19/82- ALC4/2015	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01500/AM16/	RLA File :05/24/040/00369/AM16/	Lic.No/Date:0510396413 24.11.2015	Defer Date:26.04.2017
	Decision : Deferred			
139	Case No.:59/19/82- ALC4/2015	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01540/AM16/	RLA File :03/94/040/00251/AM16/	Lic.No/Date:0310800536 01.12.2015	Defer Date:26.04.2017
	Decision : Deferred			
140	Case No.:62/19/82-ALC4/2015	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved

	HQ File :01/82/050/01543/AM16/	RLA File :03/94/040/00252/AM16/	Lic.No/Date:0310800539 01.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.18/82 dated 02.08.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

141	Case No.:61/19/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01542/AM16/	RLA File :03/94/040/00440/AM16/	Lic.No/Date:0310800529 01.12.2015	Defer Date:26.04.2017
	Decision : Deferred .			

142	Case No.:17/19/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01497/AM16/	RLA File :05/23/040/00002/AM16/	Lic.No/Date:0510396500 03.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.31/82 dated 21.02.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

143	Case No.:38/19/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01519/AM16/	RLA File :52/24/040/00062/AM16/	Lic.No/Date:5210041707 04.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.1/82 dated 04.04.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

144	Case No.:1/8/82-ALC4/2016	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00339/AM17/	RLA File :29/24/040/00007/AM16/	Lic.No/Date:2910025232 04.12.2015	Defer Date:26.04.2017
	Decision : Deferred.			

145	Case No.:40/19/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01521/AM16/	RLA File :05/23/040/00240/AM16/	Lic.No/Date:0510396587 10.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken			

	by NC in its meeting No.31/82 dated 21.02.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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146	Case No.:88/19/82-ALC4/2015	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01569/AM16/	RLA File :22/24/040/00081/AM16/	Lic.No/Date:2210015365 10.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms as per SION A-3659 the export product under Para 4.07 of HBP. RA concerned may take further necessary action as per the decision of Norms Committee.			

147	Case No.:56/21/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01761/AM16/	RLA File :09/24/040/00523/AM16/	Lic.No/Date:0910062965 11.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.29/AM13 dated 24.01.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

148	Case No.:30/19/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01510/AM16/	RLA File :05/24/040/00401/AM16/	Lic.No/Date:0510396611 14.12.2015	Defer Date:26.04.2017
	Decision : Deferred .			

149	Case No.:31/19/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01511/AM16/	RLA File :05/24/040/00375/AM16/	Lic.No/Date:0510396609 14.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.8/82 dated 16.09.2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

150	Case No.:32/19/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01513/AM16/	RLA File :05/24/040/00381/AM16/	Lic.No/Date:0510396610 14.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.8/82 dated 16.09.2015, uploaded at the end of these minutes or			

	as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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151	Case No.:18/19/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01498/AM16/	RLA File :52/24/040/00064/AM16/	Lic.No/Date:5210041711 15.12.2015	Defer Date:26.04.2017
	Decision : Deferred .			

152	Case No.:39/19/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01520/AM16/	RLA File :05/23/040/00360/AM16/	Lic.No/Date:0510396634 16.12.2015	Defer Date:26.04.2017
	Decision : Deferred			

153	Case No.:41/19/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01522/AM16/	RLA File :05/23/040/00001/AM16/	Lic.No/Date:0510396632 16.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.1/82 dated 03.04.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

154	Case No.:42/19/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01523/AM16/	RLA File :05/23/040/00192/AM16/	Lic.No/Date:0510396633 16.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.1/82 dated 03.04.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

155	Case No.:36/19/82-ALC4/2015	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01517/AM16/	RLA File :05/24/040/00439/AM16/	Lic.No/Date:0510396670 18.12.2015	Defer Date:26.04.2017
	Decision : The representative of DBT email dated 31.3.2017 informed that following information is required from the firm:- 1) Details of items sought to be imported duty free under the authorization as 5 import inputs are mentioned in para 16 of ANF 4A whereas only 03 import inputs are mentioned at Point 1(a) of			

	Appendix 11. Clarify explicitly.
	2) Bulks of a) Hepatitis B Vaccine & b) H. influenza Type B Conjugate is being imported/ procured in 'Grams' as UOM, while the Bulk details (lot summary) represented it as Litre (mg/lt). Provide explicit correlation among these.
	The committee accordingly decided to call for above information from the firm and deferred the case.

	Case No.: 35/19/82-ALC4/2015	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
156	HQ File :01/82/050/01516/AM16/	RLA File :05/23/040/00396/AM16/	Lic.No/Date:0510396751 21.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.14/82 dated 24.10.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.: 33/19/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
157	HQ File :01/82/050/01514/AM16/	RLA File :05/24/040/00448/AM16/	Lic.No/Date:0510396777 21.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.10/82 dated 22.08.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.: 54/21/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
158	HQ File :01/82/050/01759/AM16/	RLA File :09/24/040/00525/AM16/	Lic.No/Date:0910063015 21.12.2015	Defer Date:26.04.2017
	Decision : Deferred .			

	Case No.: 61/21/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
159	HQ File :01/82/050/01766/AM16/	RLA File :09/24/040/00547/AM16/	Lic.No/Date:0910063018 21.12.2015	Defer Date:26.04.2017
	Decision : Deferred .			

	Case No.: 22/19/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
160	HQ File :01/82/050/01502/AM16/	RLA File :05/23/040/00244/AM16/	Lic.No/Date:0510397137 30.12.2015	Defer Date:26.04.2017

	Decision : Deferred for want of comments from DoP
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161	Case No.: 23/19/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01503/AM16/	RLA File :05/23/040/00260/AM16/	Lic.No/Date:0510397138 30.12.2015	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP			

162	Case No.: 13/19/82-ALC4/2015	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01493/AM16/	RLA File :04/24/040/00213/AM16/	Lic.No/Date:0410161479 30.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/839/2015-PI(Norms) dated 18.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

163	Case No.: 47/21/82-ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01752/AM16/	RLA File :09/24/040/00570/AM16/	Lic.No/Date:0910063087 01.01.2016	Defer Date:26.04.2017
	Decision : Deferred .			

164	Case No.: 35/21/82-ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01740/AM16/	RLA File :31/83/040/00094/AM16/	Lic.No/Date:3110065843 01.01.2016	Defer Date:26.04.2017
	Decision : Deferred .			

165	Case No.: 2/17/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01462/AM16/	RLA File :09/24/040/00571/AM16/	Lic.No/Date:0910063114 08.01.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP			

166	Case No.: 5/17/82-ALC4/2015	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01465/AM16/	RLA File :30/24/040/00035/AM16/	Lic.No/Date:3010103695 11.01.2016	Defer Date:26.04.2017

	Decision : Deferred .
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167	Case No.: 60/21/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01765/AM16/	RLA File :09/24/040/00581/AM16/	Lic.No/Date:0910063135 13.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.8/82 dated 11.07.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

168	Case No.: 37/2/82-ALC4/2016	Party Name:ALKALOIDS CORPORATION	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00037/AM17/	RLA File :02/24/040/00181/AM16/	Lic.No/Date:0210206452 19.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/437/2015-PI(Norms) dated August 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

169	Case No.: 24/21/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01729/AM16/	RLA File :34/24/040/00267/AM16/	Lic.No/Date:3410041832 28.01.2016	Defer Date:26.04.2017
	Decision : Deferred .			

170	Case No.: 17/10/82-ALC4/2016	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00363/AM17/	RLA File :22/24/040/00104/AM16/	Lic.No/Date:2210015407 01.02.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP			

171	Case No.: 13/21/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01718/AM16/	RLA File :05/23/040/00439/AM16/	Lic.No/Date:0510397481 03.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.31/82 dated 21.02.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

172	Case No.: 1/19/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01481/AM16/	RLA File :09/24/040/00634/AM16/	Lic.No/Date:0910063213 04.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/283/2015-PI(Norms) dated October 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

173	Case No.: 4/19/82-ALC4/2015	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01484/AM16/	RLA File :09/24/040/00628/AM16/	Lic.No/Date:0910063226 05.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms net to net basis as per detail given in the master batch formula for the export product under Para 4.07 of HBP. RA may check Master Batch Formula at the time of redemption. RA concerned may take further necessary action as per the decision of Norms Committee.			

174	Case No.: 25/21/82-ALC4/2015	Party Name:RONAK CHEMICALS	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01730/AM16/	RLA File :34/24/040/00274/AM16/	Lic.No/Date:3410041858 05.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.02/82 dated 18.04.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

175	Case No.: 26/21/82-ALC4/2015	Party Name:RONAK CHEMICALS	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01731/AM16/	RLA File :34/24/040/00273/AM16/	Lic.No/Date:3410041857 05.02.2016	Defer Date:26.04.2017
	Decision : Deferred .			

176	Case No.: 14/21/82-ALC4/2015	Party Name:DHAMPUR SUGAR MILLS LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01719/AM16/	RLA File :05/23/040/00456/AM16/	Lic.No/Date:0510397521 08.02.2016	Defer Date:26.04.2017
	Decision : Deferred .			

177	Case No.: 5/19/82-ALC4/2015	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
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	HQ File :01/82/050/01485/AM16/	RLA File :08/24/040/00291/AM16/	Lic.No/Date:0810137155 08.02.2016	Defer Date:26.04.2017
	Decision : Deferred .			

178	Case No.: 62/4/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00125/AM17/	RLA File :03/95/040/00568/AM16/	Lic.No/Date:0310802284 08.02.2016	Defer Date:26.04.2017
	Decision : Deferred .			

179	Case No.: 85/19/82-ALC4/2015	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01566/AM16/	RLA File :52/24/040/00076/AM16/	Lic.No/Date:5210041759 09.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.7/82 dated 24.07.2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

180	Case No.: 8/2/82-ALC4/2016	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00008/AM17/	RLA File :34/24/040/00284/AM16/	Lic.No/Date:3410041870 10.02.2016	Defer Date:26.04.2017
	Decision : Deferred .			

181	Case No.: 15/10/82- ALC4/2016	Party Name:INFINITY LABORATORIES PVT.LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00361/AM17/	RLA File :22/24/040/00107/AM16/	Lic.No/Date:2210015412 10.02.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP			

182	Case No.: 30/21/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01735/AM16/	RLA File :05/23/040/00467/AM16/	Lic.No/Date:0510397580 10.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/51/2016-PI(Norms) dated 19.12.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

183	Case No.: 36/2/82-ALC4/2016	Party Name:STERLING	Meet No/Date:20/82-	Status:
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		AUXILIARIES PVT LTD	ALC4/2016 22.03.2017	Approved
	HQ File :01/82/050/00036/AM17/	RLA File :03/95/040/00870/AM16/	Lic.No/Date:0310802475 11.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.49/82 dated 06.03.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

184	Case No.:5/2/82-ALC4/2016	Party Name:MAMTA POLYCOATS	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00005/AM17/	RLA File :34/24/040/00293/AM16/	Lic.No/Date:3410041887 16.02.2016	Defer Date:26.04.2017
	Decision : Deferred .			

185	Case No.:13/10/82-ALC4/2016	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00359/AM17/	RLA File :22/24/040/00109/AM16/	Lic.No/Date:2210015417 17.02.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP			

186	Case No.:55/2/82-ALC4/2016	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Rejected
	HQ File :01/82/050/00055/AM17/	RLA File :08/24/040/00392/AM16/	Lic.No/Date:0810137224 17.02.2016	Defer Date:
	Decision : The Committee noted that information was called for from the firm in NC meeting No.08/82 dated 27.07.2016 but it has not been received so far. In absence of the above norms cannot be decided. The Committee accordingly decided to reject the case. . RA concerned may take further necessary action as per the decision of Norms Committee.			

187	Case No.:35/2/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00035/AM17/	RLA File :03/95/040/00868/AM16/	Lic.No/Date:0310802660 17.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.49/82 dated 06.03.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

188	Case No.:102/19/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01583/AM16/	RLA File :09/24/040/00666/AM16/	Lic.No/Date:0910063280 17.02.2016	Defer Date:26.04.2017

Decision : Deferred .

189	Case No.: 20/4/82-ALC4/2016	Party Name:JUBILANT GENERIC LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00083/AM17/	RLA File :05/23/040/00469/AM16/	Lic.No/Date:0510397644 18.02.2016	Defer Date:
	Decision : The Committee considered this case for ratification of norms. The Committee decided to ratify norms based on molecular wt. Of API & its hydrobromide salt following norms are recommended under Para 4.07 of HBP: 1.Export product Citalopram tablets usp 10mg . Import item Citalopram Hydrobromide.....12.520gms for 1000 tablets 2. Export product Citalopram tablets usp 20mg . Import item Citalopram Hydrobromide.....25.40gms for 1000 tablets 3. Export product Citalopram tablets usp 40mg. Import item Citalopram Hydrobromide.....50.080gms for 1000 tablets RA concerned may take further necessary action as per the decision of NC.			

190	Case No.: 34/2/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00034/AM17/	RLA File :03/95/040/00888/AM16/	Lic.No/Date:0310802715 19.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.49/82 dated 06.03.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

191	Case No.: 18/4/82-ALC4/2016	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00081/AM17/	RLA File :05/24/040/00550/AM16/	Lic.No/Date:0510397711 24.02.2016	Defer Date:26.04.2017
	Decision : Deferred .			

192	Case No.: 24/4/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00087/AM17/	RLA File :05/23/040/00491/AM16/	Lic.No/Date:0510397731 26.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.31/82 dated 21.02.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

193	Case No.: 4/2/82-ALC4/2016	Party Name:RIDDHI PHARMA	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00004/AM17/	RLA File :34/24/040/00301/AM16/	Lic.No/Date:3410041924 26.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.20/82 dated 20.09.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

194	Case No.: 84/4/82-ALC4/2016	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00147/AM17/	RLA File :09/24/040/00648/AM16/	Lic.No/Date:0910063326 26.02.2016	Defer Date:26.04.2017
	Decision : Deferred .			

195	Case No.: 6/2/82-ALC4/2016	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00006/AM17/	RLA File :34/24/040/00308/AM16/	Lic.No/Date:3410041932 01.03.2016	Defer Date:26.04.2017
	Decision : Deferred .			

196	Case No.: 42/2/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00042/AM17/	RLA File :03/95/040/00939/AM16/	Lic.No/Date:0310802934 01.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.46/82 dated 14.02.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

197	Case No.: 14/2/82-ALC4/2016	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
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	HQ File :01/82/050/00014/AM17/	RLA File :34/24/040/00221/AM16/	Lic.No/Date:3410041935 01.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.2/82 dated 10.04.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:28/4/82-ALC4/2016	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
198	HQ File :01/82/050/00091/AM17/	RLA File :03/94/040/00959/AM16/	Lic.No/Date:0310803032 03.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.25/82 dated 29.11.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:67/7/82-ALC4/2016	Party Name:BIOLOGICAL E LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
199	HQ File :01/82/050/00241/AM17/	RLA File :09/24/040/00714/AM16/	Lic.No/Date:0910063353 03.03.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP			

	Case No.:50/2/82-ALC4/2016	Party Name:PANERA BIOTEC PVT.LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
200	HQ File :01/82/050/00050/AM17/	RLA File :05/24/040/00597/AM16/	Lic.No/Date:0510397827 04.03.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DBT.			

	Case No.:66/4/82-ALC4/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
201	HQ File :01/82/050/00129/AM17/	RLA File :04/24/040/00257/AM16/	Lic.No/Date:0410161685 04.03.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP			

	Case No.:67/4/82-ALC4/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
202	HQ File :01/82/050/00130/AM17/	RLA File :04/24/040/00256/AM16/	Lic.No/Date:0410161684 04.03.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP			

203	Case No.:40/4/82-ALC4/2016	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:20/82- ALC4/2016	Status: Rejected
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			22.03.2017	
	HQ File :01/82/050/00103/AM17/	RLA File :03/94/040/01017/AM16/	Lic.No/Date:0310803105 07.03.2016	Defer Date:
	Decision : The Committee noted that information was called for from the firm in NC meeting No.14/82 dated 29.11.2016 but it has not been received so far. In absence of this information, it is not possible to ratify norms. The committee accordingly decided to reject the case. RA concerned may take further necessary action as per the decision of NC.			

	Case No.:41/4/82-ALC4/2016	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Rejected
204	HQ File :01/82/050/00104/AM17/	RLA File :03/94/040/01018/AM16/	Lic.No/Date:0310803103 07.03.2016	Defer Date:
	Decision : The Committee noted that information was called for from the firm in NC meeting No.14/82 dated 29.11.2016 but it has not been received so far. In absence of this information, it is not possible to ratify norms. The committee accordingly decided to reject the case. RA concerned may take further necessary action as per the decision of NC.			

	Case No.:57/4/82-ALC4/2016	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
205	HQ File :01/82/050/00120/AM17/	RLA File :03/94/040/01041/AM16/	Lic.No/Date:0310803137 08.03.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:7/2/82-ALC4/2016	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
206	HQ File :01/82/050/00007/AM17/	RLA File :34/24/040/00323/AM16/	Lic.No/Date:3410041954 08.03.2016	Defer Date:26.04.2017
	Decision :Deferred.			

	Case No.:55/4/82-ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
207	HQ File :01/82/050/00118/AM17/	RLA File :03/94/040/01044/AM16/	Lic.No/Date:0310803171 09.03.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:30/2/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
208	HQ File :01/82/050/00030/AM17/	RLA File :03/95/040/00940/AM16/	Lic.No/Date:0310803176 09.03.2016	Defer Date:26.04.2017
	Decision :Deferred.			

209	Case No.:31/2/82-ALC4/2016	Party Name:NEW	Meet No/Date:20/82-	Status:
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		ALLIANCE DYE-CHEM PVT. LTD.,	ALC4/2016 22.03.2017	Deferred.
	HQ File :01/82/050/00031/AM17/	RLA File :03/95/040/00931/AM16/	Lic.No/Date:0310803177 09.03.2016	Defer Date:26.04.2017
	Decision :Deferred.			

210	Case No.:3/2/82-ALC4/2016	Party Name:RONAK CHEMICALS	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00003/AM17/	RLA File :34/24/040/00329/AM16/	Lic.No/Date:3410041957 09.03.2016	Defer Date:26.04.2017
	Decision :Deferred.			

211	Case No.:13/1/82-ALC1/2016	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01787/AM16/	RLA File :34/24/040/00286/AM16/	Lic.No/Date:3410041972 14.03.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

212	Case No.:37/4/82-ALC4/2016	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00100/AM17/	RLA File :03/94/040/00962/AM16/	Lic.No/Date:0310803341 15.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/113/2016-PI(Norms) dated 08.03.2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

213	Case No.:26/4/82-ALC4/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00089/AM17/	RLA File :03/94/040/01057/AM16/	Lic.No/Date:0310803376 16.03.2016	Defer Date:26.04.2017
	Decision :Deferred.			

214	Case No.:7/4/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00070/AM17/	RLA File :05/23/040/00468/AM16/	Lic.No/Date:0510397952 17.03.2016	Defer Date:26.04.2017
	Decision :Deferred.			

215	Case No.:13/4/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2016	Status: Deferred.
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			22.03.2017	
	HQ File :01/82/050/00076/AM17/	RLA File :05/23/040/00390/AM16/	Lic.No/Date:0510397953 17.03.2016	Defer Date:26.04.2017
	Decision :Deferred.			

216	Case No.:85/4/82-ALC4/2016	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00148/AM17/	RLA File :09/24/040/00742/AM16/	Lic.No/Date:0910063432 18.03.2016	Defer Date:26.04.2017
	Decision :Deferred.			

217	Case No.:36/4/82-ALC4/2016	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00099/AM17/	RLA File :03/94/040/01056/AM16/	Lic.No/Date:0310803468 21.03.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

218	Case No.:81/4/82-ALC4/2016	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00144/AM17/	RLA File :03/95/040/00984/AM16/	Lic.No/Date:0310803500 22.03.2016	Defer Date:26.04.2017
	Decision :Deferred.			

219	Case No.:50/4/82-ALC4/2016	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00113/AM17/	RLA File :03/94/040/01070/AM16/	Lic.No/Date:0310803526 23.03.2016	Defer Date:26.04.2017
	Decision :Deferred.			

220	Case No.:108/7/82- ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00282/AM17/	RLA File :05/23/040/00518/AM16/	Lic.No/Date:0510398017 23.03.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

221	Case No.:186/10/82- ALC4/2016	Party Name:VOVANTIS LABORATORIES PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00532/AM17/	RLA File :34/24/040/00290/AM16/	Lic.No/Date:3410042021 30.03.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

222	Case No.:43/4/82-ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00106/AM17/	RLA File :03/94/040/01108/AM16/	Lic.No/Date:0310803663 31.03.2016	Defer Date:26.04.2017
Decision : Deferred for want of comments from DoP.				

223	Case No.:69/4/82-ALC4/2016	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00132/AM17/	RLA File :04/24/040/00275/AM16/	Lic.No/Date:0410161762 31.03.2016	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/839/2015-PI(Norms) dated 18.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

224	Case No.:76/4/82-ALC4/2016	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00139/AM17/	RLA File :03/95/040/01015/AM16/	Lic.No/Date:0310803674 31.03.2016	Defer Date:26.04.2017
Decision :Deferred.				

225	Case No.:8/10/82-ALC4/2016	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00354/AM17/	RLA File :03/94/040/00645/AM16/	Lic.No/Date:0310803722 01.04.2016	Defer Date:26.04.2017
Decision :Deferred.				

226	Case No.:92/4/82-ALC4/2016	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00155/AM17/	RLA File :29/24/040/00010/AM16/	Lic.No/Date:2910025244 06.04.2016	Defer Date:26.04.2017
Decision :Deferred.				

227	Case No.:86/4/82-ALC4/2016	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00149/AM17/	RLA File :52/24/040/00001/AM17/	Lic.No/Date:5210041862 19.04.2016	Defer Date:26.04.2017
Decision :Deferred.				

228	Case No.:164/10/82-ALC4/2016	Party Name:GLAND PHARMA LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00510/AM17/	RLA File :09/24/040/00767/AM16/	Lic.No/Date:0910063540 22.04.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

229	Case No.:7/6/82-ALC4/2016	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00174/AM17/	RLA File :03/95/040/00013/AM17/	Lic.No/Date:0310804365 03.05.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

230	Case No.:174/10/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00520/AM17/	RLA File :05/23/040/00038/AM17/	Lic.No/Date:0510398377 04.05.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

231	Case No.:175/10/82-ALC4/2016	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00521/AM17/	RLA File :05/23/040/00032/AM17/	Lic.No/Date:0510398379 04.05.2016	Defer Date:26.04.2017
	Decision :Deferred.			

232	Case No.:181/10/82-ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00527/AM17/	RLA File :34/24/040/00021/AM17/	Lic.No/Date:3410042142 05.05.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

233	Case No.:146/10/82-ALC4/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00492/AM17/	RLA File :09/24/040/00044/AM17/	Lic.No/Date:0910063608 09.05.2016	Defer Date:26.04.2017
	Decision : Deferred.			

234	Case No.:77/10/82-ALC4/2016	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00423/AM17/	RLA File :13/24/040/00004/AM17/	Lic.No/Date:1310048244 11.05.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

235	Case No.:169/10/82-ALC4/2016	Party Name:BIOLOGICAL E LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00515/AM17/	RLA File :09/24/040/00007/AM17/	Lic.No/Date:0910063629 17.05.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

236	Case No.:126/10/82-ALC4/2016	Party Name:BIOLOGICAL E LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00472/AM17/	RLA File :09/24/040/00306/AM15/	Lic.No/Date:0910063657 19.05.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

237	Case No.:149/10/82-ALC4/2016	Party Name:BIOLOGICAL E LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00495/AM17/	RLA File :09/24/040/00546/AM16/	Lic.No/Date:0910063659 19.05.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

238	Case No.:72/10/82-ALC4/2016	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00418/AM17/	RLA File :05/24/040/00080/AM17/	Lic.No/Date:0510398561 19.05.2016	Defer Date:26.04.2017
	Decision :Deferred.			

239	Case No.:73/10/82-ALC4/2016	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00419/AM17/	RLA File :05/24/040/00067/AM17/	Lic.No/Date:0510398560 19.05.2016	Defer Date:26.04.2017
	Decision :Deferred.			

240	Case No.:156/7/82-ALC4/2016	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00330/AM17/	RLA File :03/94/040/00147/AM17/	Lic.No/Date:0310804903 23.05.2016	Defer Date:26.04.2017
	Decision :Deferred.			

241	Case No.:83/10/82-ALC4/2016	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00429/AM17/	RLA File :05/24/040/00633/AM16/	Lic.No/Date:0510398574 23.05.2016	Defer Date:

	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/724/2015-PI(Norms) dated 04.04.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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242	Case No.:79/10/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00425/AM17/	RLA File :05/23/040/00075/AM17/	Lic.No/Date:0510398581 24.05.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

243	Case No.:74/10/82-ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00420/AM17/	RLA File :05/23/040/00078/AM17/	Lic.No/Date:0510398583 24.05.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

244	Case No.:185/10/82-ALC4/2016	Party Name:PAUSHAK LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00531/AM17/	RLA File :34/24/040/00037/AM17/	Lic.No/Date:3410042207 25.05.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

245	Case No.:102/10/82-ALC4/2016	Party Name:IKRISH HEALTHCARE PVT.LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00448/AM17/	RLA File :05/23/040/00091/AM17/	Lic.No/Date:0510398628 26.05.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

246	Case No.:68/10/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00414/AM17/	RLA File :05/23/040/00088/AM17/	Lic.No/Date:0510398631 26.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/51/2016-PI(Norms) dated 19.12.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

247	Case No.:65/10/82-ALC4/2016	Party Name:KORES (INDIA) LTD.	Meet No/Date:20/82-ALC4/2016	Status: Deferred.
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			22.03.2017	
	HQ File :01/82/050/00411/AM17/	RLA File :31/83/040/00014/AM17/	Lic.No/Date:3110066163 26.05.2016	Defer Date:26.04.2017
	Decision :Deferred.			

	Case No.:88/10/82-ALC4/2016	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00434/AM17/	RLA File :05/24/040/00083/AM17/	Lic.No/Date:0510398625 26.05.2016	Defer Date:
248	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/801/2015-PI(Norms) dated 13.06.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:112/10/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
249	HQ File :01/82/050/00458/AM17/	RLA File :05/23/040/00094/AM17/	Lic.No/Date:0510398655 27.05.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:142/16/82-ALC4/2016	Party Name:ENCEE AROMATICS PVT. LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
250	HQ File :01/82/050/00959/AM17/	RLA File :32/21/040/00021/AM17/	Lic.No/Date:3210077902 30.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.14/AM14 dated 24.10.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:36/10/82-ALC4/2016	Party Name:FRESENIUS KABI INDIA PRIVATE LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
251	HQ File :01/82/050/00382/AM17/	RLA File :03/94/040/00145/AM17/	Lic.No/Date:0310805018 30.05.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:35/10/82-ALC4/2016	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
252	HQ File :01/82/050/00381/AM17/	RLA File :03/94/040/00030/AM17/	Lic.No/Date:0310805009 30.05.2016	Defer Date:26.04.2017
	Decision :Deferred.			

253	Case No.:123/10/82-ALC4/2016	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00469/AM17/	RLA File :09/24/040/00102/AM17/	Lic.No/Date:0910063716 30.05.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

254	Case No.:103/10/82-ALC4/2016	Party Name:AGSON GLOBAL PRIVATE LIMITED.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00449/AM17/	RLA File :05/23/040/00095/AM17/	Lic.No/Date:0510398680 31.05.2016	Defer Date:26.04.2017
	Decision :Deferred.			

255	Case No.:97/10/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00443/AM17/	RLA File :05/24/040/00066/AM17/	Lic.No/Date:0510398693 31.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/867/2015-PI(Norms) dated 24.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

256	Case No.:187/10/82-ALC4/2016	Party Name:WINDLAS HEALTH CARE PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Rejected
	HQ File :01/82/050/00533/AM17/	RLA File :61/24/040/00001/AM17/	Lic.No/Date:6110001350 01.06.2016	Defer Date:
	Decision : The Committee noted that export wise import items not available in the online application/agenda. The committee accordingly decided to reject the case.			

257	Case No.:69/10/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00415/AM17/	RLA File :05/23/040/00108/AM17/	Lic.No/Date:0510398724 03.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on SION A-206 under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

258	Case No.:70/10/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00416/AM17/	RLA File :05/23/040/00109/AM17/	Lic.No/Date:0510398725 03.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on SION A-206 under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

259	Case No.: 51/10/82-ALC4/2016	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00397/AM17/	RLA File :03/94/040/00196/AM17/	Lic.No/Date:0310805264 07.06.2016	Defer Date:26.04.2017
	Decision :Deferred.			

260	Case No.: 11/10/82-ALC4/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00357/AM17/	RLA File :08/24/040/00088/AM17/	Lic.No/Date:0810138109 07.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the SION A-412 or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

261	Case No.: 129/10/82-ALC4/2016	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00475/AM17/	RLA File :09/24/040/00045/AM17/	Lic.No/Date:0910063759 07.06.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

262	Case No.: 134/10/82-ALC4/2016	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00480/AM17/	RLA File :09/24/040/00087/AM17/	Lic.No/Date:0910063771 08.06.2016	Defer Date:26.04.2017
	Decision : The Committee based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/156/2016-PI(Norms) dated Sept. 2016, uploaded at the end of these minutes decided to call for copy of mater batch formula duly authenticated by Q.C incharge and deferred the case.			

263	Case No.: 121/10/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00467/AM17/	RLA File :09/24/040/00032/AM17/	Lic.No/Date:0910063765 08.06.2016	Defer Date:26.04.2017
	Decision : The Committee based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/138/2016-PI(Norms) dated August 2016, uploaded at the end of these minutes decided to call for information from the firm and deferred the case.			

264	Case No.: 151/10/82-ALC4/2016	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
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	HQ File :01/82/050/00497/AM17/	RLA File :09/24/040/00123/AM17/	Lic.No/Date:0910063778 09.06.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

265	Case No.: 49/10/82- ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00395/AM17/	RLA File :03/94/040/00181/AM17/	Lic.No/Date:0310805345 09.06.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

266	Case No.: 12/10/82- ALC4/2016	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00358/AM17/	RLA File :04/24/040/00043/AM17/	Lic.No/Date:0410162034 10.06.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

267	Case No.: 47/10/82- ALC4/2016	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00393/AM17/	RLA File :03/95/040/00196/AM17/	Lic.No/Date:0310805364 10.06.2016	Defer Date:26.04.2017
	Decision :Deferred.			

268	Case No.: 64/10/82- ALC4/2016	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00410/AM17/	RLA File :31/83/040/00195/AM16/	Lic.No/Date:3110066174 13.06.2016	Defer Date:26.04.2017
	Decision :Deferred.			

269	Case No.: 14/10/82- ALC4/2016	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00360/AM17/	RLA File :04/24/040/00049/AM17/	Lic.No/Date:0410162041 14.06.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

270	Case No.: 52/10/82- ALC4/2016	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00398/AM17/	RLA File :03/94/040/00223/AM17/	Lic.No/Date:0310805476 14.06.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

271	Case No.:26/10/82-ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00372/AM17/	RLA File :03/94/040/00217/AM17/	Lic.No/Date:0310805452 14.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/774/2015-PI(Norms) dated 05.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

272	Case No.:27/10/82-ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00373/AM17/	RLA File :03/94/040/00218/AM17/	Lic.No/Date:0310805451 14.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/774/2015-PI(Norms) dated 05.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

273	Case No.:137/10/82-ALC4/2016	Party Name:PROCESS AGROCHEM INDUSTRIES PVT. LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00483/AM17/	RLA File :56/24/040/00009/AM17/	Lic.No/Date:5610004930 14.06.2016	Defer Date:26.04.2017
	Decision :Deferred.			

274	Case No.:19/10/82-ALC4/2016	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00365/AM17/	RLA File :05/24/040/00117/AM17/	Lic.No/Date:0510398800 14.06.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

275	Case No.:61/10/82-ALC4/2016	Party Name:ANUJA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00407/AM17/	RLA File :22/24/040/00013/AM17/	Lic.No/Date:2210015504 15.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/28/2013-PI(Norms) dated April 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

276	Case No.:25/10/82-ALC4/2016	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00371/AM17/	RLA File :03/94/040/00132/AM17/	Lic.No/Date:0310805494 15.06.2016	Defer Date:26.04.2017
Decision : Deferred for want of comments from DoP.				

277	Case No.:154/10/82-ALC4/2016	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00500/AM17/	RLA File :09/24/040/00084/AM17/	Lic.No/Date:0910063799 15.06.2016	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/540/2013-PI(Norms) dated 26.09.2013 uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

278	Case No.:23/10/82-ALC4/2016	Party Name:RECKITT BENCKISER (INDIA) PRIVATE LIMITED,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00369/AM17/	RLA File :05/24/040/00128/AM17/	Lic.No/Date:0510398826 16.06.2016	Defer Date:26.04.2017
Decision : Deferred for want of comments from DoP.				

279	Case No.:62/10/82-ALC4/2016	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00408/AM17/	RLA File :52/24/040/00019/AM17/	Lic.No/Date:5210041935 17.06.2016	Defer Date:26.04.2017
Decision :Deferred.				

280	Case No.:57/10/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00403/AM17/	RLA File :05/23/040/00054/AM17/	Lic.No/Date:0510398839 17.06.2016	Defer Date:26.04.2017
Decision : Deferred for want of comments from DoP.				

281	Case No.:40/10/82-ALC4/2016	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00386/AM17/	RLA File :03/95/040/00191/AM17/	Lic.No/Date:0310805570 17.06.2016	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/571/2014-PI(Norms) dated April 2015, uploaded at the end of these minutes or as applied by the firm whichever is less				

	under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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282	Case No.: 58/10/82-ALC4/2016	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00404/AM17/	RLA File :52/24/040/00018/AM17/	Lic.No/Date:5210041937 20.06.2016	Defer Date:26.04.2017
	Decision :Deferred.			

283	Case No.: 29/10/82-ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00375/AM17/	RLA File :03/94/040/00208/AM17/	Lic.No/Date:0310805623 21.06.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

284	Case No.: 33/16/82-ALC4/2016	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00850/AM17/	RLA File :09/24/040/00128/AM17/	Lic.No/Date:0910063810 21.06.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

285	Case No.: 78/10/82-ALC4/2016	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00424/AM17/	RLA File :13/24/040/00009/AM17/	Lic.No/Date:1310048295 22.06.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

286	Case No.: 56/10/82-ALC4/2016	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00402/AM17/	RLA File :04/24/040/00051/AM17/	Lic.No/Date:0410162058 22.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/839/2015-PI(Norms) dated 18.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

287	Case No.: 105/10/82-ALC4/2016	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00451/AM17/	RLA File :05/24/040/00133/AM17/	Lic.No/Date:0510398872 22.06.2016	Defer Date:26.04.2017

	Decision : Deferred for want of comments from DoP.
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288	Case No.: 35/16/82-ALC4/2016	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00852/AM17/	RLA File :09/24/040/00154/AM17/	Lic.No/Date:0910063814 22.06.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

289	Case No.: 81/16/82-ALC4/2016	Party Name:VISION DRUGS PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00898/AM17/	RLA File :09/24/040/00131/AM17/	Lic.No/Date:0910063815 22.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/131/2016-PI(Norms) dated July, 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

290	Case No.: 83/16/82-ALC4/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00900/AM17/	RLA File :09/24/040/00101/AM17/	Lic.No/Date:0910063816 22.06.2016	Defer Date:26.04.2017
	Decision :Deferred.			

291	Case No.: 109/10/82-ALC4/2016	Party Name:DSM SINOCEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00455/AM17/	RLA File :22/24/040/00022/AM17/	Lic.No/Date:2210015511 23.06.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

292	Case No.: 38/10/82-ALC4/2016	Party Name:ORBIT LIFE SCIENCE PVT. LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00384/AM17/	RLA File :03/95/040/00234/AM17/	Lic.No/Date:0310805748 28.06.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

293	Case No.: 39/10/82-ALC4/2016	Party Name:ORBIT LIFE SCIENCE PVT. LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00385/AM17/	RLA File :03/95/040/00235/AM17/	Lic.No/Date:0310805747 28.06.2016	Defer Date:26.04.2017

	Decision : Deferred for want of comments from DoP.
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294	Case No.: 61/16/82-ALC4/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00878/AM17/	RLA File :09/24/040/00145/AM17/	Lic.No/Date:0910063847 28.06.2016	Defer Date:26.04.2017
	Decision :Deferred.			

295	Case No.: 92/16/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00909/AM17/	RLA File :09/24/040/00157/AM17/	Lic.No/Date:0910063873 30.06.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

296	Case No.: 138/10/82-ALC4/2016	Party Name:PARENTAL DRUGS INDIA LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00484/AM17/	RLA File :56/24/040/00051/AM16/	Lic.No/Date:5610004939 30.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/402/2014-PI(Norms) dated January 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

297	Case No.: 56/16/82-ALC4/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00873/AM17/	RLA File :09/24/040/00150/AM17/	Lic.No/Date:0910063877 30.06.2016	Defer Date:26.04.2017
	Decision :Deferred.			

298	Case No.: 182/10/82-ALC4/2016	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00528/AM17/	RLA File :34/24/040/00095/AM17/	Lic.No/Date:3410042315 30.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.3/82 dated 02.05.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

299	Case No.: 183/10/82-ALC4/2016	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
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	HQ File :01/82/050/00529/AM17/	RLA File :34/24/040/00094/AM17/	Lic.No/Date:3410042314 30.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.12/82 dated 21.06.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:85/10/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
300	HQ File :01/82/050/00431/AM17/	RLA File :05/23/040/00172/AM17/	Lic.No/Date:0510398972 04.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.1/82 dated 03.04.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:86/10/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
301	HQ File :01/82/050/00432/AM17/	RLA File :05/23/040/00146/AM17/	Lic.No/Date:0510398970 04.07.2016	Defer Date:26.04.2017
	Decision :Deferred.			

	Case No.:101/10/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
302	HQ File :01/82/050/00447/AM17/	RLA File :05/23/040/00173/AM17/	Lic.No/Date:0510398971 04.07.2016	Defer Date:26.04.2017
	Decision : Deferred.			

	Case No.:135/10/82-ALC4/2016	Party Name:PARENTAL DRUGS INDIA LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
303	HQ File :01/82/050/00481/AM17/	RLA File :56/24/040/00014/AM17/	Lic.No/Date:5610004941 04.07.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:5/14/82-ALC4/2016	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
304	HQ File :01/82/050/00803/AM17/	RLA File :34/24/040/00099/AM17/	Lic.No/Date:3410042324 05.07.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

305	Case No.:2/16/82-ALC4/2016	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:20/82-ALC4/2016	Status: Deferred.
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			22.03.2017	
	HQ File :01/82/050/00819/AM17/	RLA File :34/24/040/00100/AM17/	Lic.No/Date:3410042325 05.07.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

306	Case No.:63/16/82-ALC4/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00880/AM17/	RLA File :09/24/040/00178/AM17/	Lic.No/Date:0910063892 06.07.2016	Defer Date:26.04.2017
	Decision :Deferred.			

307	Case No.:4/8/82-ALC4/2016	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00342/AM17/	RLA File :08/24/040/00132/AM17/	Lic.No/Date:0810138237 07.07.2016	Defer Date:26.04.2017
	Decision :Deferred.			

308	Case No.:63/10/82-ALC4/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00409/AM17/	RLA File :04/24/040/00058/AM17/	Lic.No/Date:0410162083 08.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/04/2014-PI(Norms) dated August 2014, uploaded at the end of these minutes for item no.1,2,3,5&7 and item No.4&6 applied by the firm has been allowed as per master batch formula or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may check master batch formula at the time of redemption as per decision of NC.			

309	Case No.:82/16/82-ALC4/2016	Party Name:EYTAN LABS LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00899/AM17/	RLA File :09/24/040/00162/AM17/	Lic.No/Date:0910063899 11.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/183/2016-PI(Norms) dated August 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

310	Case No.:10/14/82-ALC4/2016	Party Name:GLOBAL MEDICINES LTD,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00808/AM17/	RLA File :34/24/040/00101/AM17/	Lic.No/Date:3410042344 12.07.2016	Defer Date:26.04.2017

	Decision : Deferred for want of comments from DoP.
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311	Case No.: 36/16/82-ALC4/2016	Party Name:NATCO PHARMA LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00853/AM17/	RLA File :09/24/040/00169/AM17/	Lic.No/Date:0910063915 13.07.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

312	Case No.: 39/16/82-ALC4/2016	Party Name:NATCO PHARMA LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00856/AM17/	RLA File :09/24/040/00168/AM17/	Lic.No/Date:0910063916 13.07.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

313	Case No.: 41/16/82-ALC4/2016	Party Name:NATCO PHARMA LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00858/AM17/	RLA File :09/24/040/00167/AM17/	Lic.No/Date:0910063917 13.07.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

314	Case No.: 42/16/82-ALC4/2016	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00859/AM17/	RLA File :09/24/040/00206/AM17/	Lic.No/Date:0910063914 13.07.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

315	Case No.: 106/16/82-ALC4/2016	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00923/AM17/	RLA File :09/24/040/00175/AM17/	Lic.No/Date:0910063913 13.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/343/2014-PI(Norms) dated December 2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

316	Case No.: 29/16/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00846/AM17/	RLA File :09/24/040/00180/AM17/	Lic.No/Date:0910063923 14.07.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

317	Case No.:103/16/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00920/AM17/	RLA File :09/24/040/00174/AM17/	Lic.No/Date:0910063926 14.07.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

318	Case No.:105/16/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00922/AM17/	RLA File :09/24/040/00170/AM17/	Lic.No/Date:0910063925 14.07.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

319	Case No.:82/10/82-ALC4/2016	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00428/AM17/	RLA File :31/83/040/00041/AM17/	Lic.No/Date:3110066246 14.07.2016	Defer Date:26.04.2017
	Decision :Deferred.			

320	Case No.:84/16/82-ALC4/2016	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00901/AM17/	RLA File :09/24/040/00224/AM17/	Lic.No/Date:0910063921 14.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/135/2016-PI(Norms) dated July 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

321	Case No.:37/16/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00854/AM17/	RLA File :09/24/040/00214/AM17/	Lic.No/Date:0910063939 15.07.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

322	Case No.:43/16/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00860/AM17/	RLA File :09/24/040/00213/AM17/	Lic.No/Date:0910063938 15.07.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

323	Case No.:16/16/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00833/AM17/	RLA File :09/24/040/00217/AM17/	Lic.No/Date:0910063946 19.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/260/2016-PI(Norms) dated Sept. 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

324	Case No.:32/16/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00849/AM17/	RLA File :09/24/040/00218/AM17/	Lic.No/Date:0910063947 19.07.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

325	Case No.:4/14/82-ALC4/2016	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00802/AM17/	RLA File :34/24/040/00109/AM17/	Lic.No/Date:3410042360 19.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.12/82 dated 19.09.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

326	Case No.:34/16/82-ALC4/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00851/AM17/	RLA File :09/24/040/00199/AM17/	Lic.No/Date:0910063950 20.07.2016	Defer Date:26.04.2017
	Decision :Deferred.			

327	Case No.:27/16/82-ALC4/2016	Party Name:BRILLIANT BIO PHARMA PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00844/AM17/	RLA File :09/24/040/00132/AM17/	Lic.No/Date:0910063967 21.07.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DBT.			

328	Case No.:3/14/82-ALC4/2016	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00801/AM17/	RLA File :34/24/040/00124/AM17/	Lic.No/Date:3410042372 22.07.2016	Defer Date:26.04.2017

	Decision : Deferred for want of comments from DoP.
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329	Case No.: 60/16/82-ALC4/2016	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00877/AM17/	RLA File :09/24/040/00235/AM17/	Lic.No/Date:0910063977 25.07.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

330	Case No.: 49/16/82-ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00866/AM17/	RLA File :34/24/040/00127/AM17/	Lic.No/Date:3410042385 27.07.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

331	Case No.: 85/16/82-ALC4/2016	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00902/AM17/	RLA File :09/24/040/00234/AM17/	Lic.No/Date:0910063995 28.07.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

332	Case No.: 31/16/82-ALC4/2016	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00848/AM17/	RLA File :09/24/040/00236/AM17/	Lic.No/Date:0910063999 29.07.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

333	Case No.: 163/20/82-ALC4/2016	Party Name:PI INDUSTRIES LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01340/AM17/	RLA File :13/24/040/00016/AM17/	Lic.No/Date:1310048319 29.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O. No.15022/6/2010-Ch-II dated 10.08.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

334	Case No.: 24/16/82-ALC4/2016	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00841/AM17/	RLA File :09/24/040/00243/AM17/	Lic.No/Date:0910064002 02.08.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

335	Case No.:9/14/82-ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00807/AM17/	RLA File :34/24/040/00133/AM17/	Lic.No/Date:3410042403 04.08.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

336	Case No.:25/16/82-ALC4/2016	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00842/AM17/	RLA File :09/24/040/00248/AM17/	Lic.No/Date:0910064009 04.08.2016	Defer Date:26.04.2017
	Decision :Deferred.			

337	Case No.:21/16/82-ALC4/2016	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00838/AM17/	RLA File :09/24/040/00151/AM17/	Lic.No/Date:0910064013 08.08.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

338	Case No.:139/16/82-ALC4/2016	Party Name:ARJUN CHEMICALS PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00956/AM17/	RLA File :04/24/040/00080/AM17/	Lic.No/Date:0410162170 08.08.2016	Defer Date:26.04.2017
	Decision :Deferred.			

339	Case No.:23/16/82-ALC4/2016	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00840/AM17/	RLA File :09/24/040/00210/AM17/	Lic.No/Date:0910064015 09.08.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

340	Case No.:14/16/82-ALC4/2016	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00831/AM17/	RLA File :09/24/040/00229/AM17/	Lic.No/Date:0910064024 11.08.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

341	Case No.:22/16/82-ALC4/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00839/AM17/	RLA File :09/24/040/00211/AM17/	Lic.No/Date:0910064039 16.08.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

342	Case No.:13/16/82-ALC4/2016	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00830/AM17/	RLA File :09/24/040/00261/AM17/	Lic.No/Date:0910064050 17.08.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

343	Case No.:9/16/82-ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00826/AM17/	RLA File :34/24/040/00146/AM17/	Lic.No/Date:3410042456 19.08.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

344	Case No.:15/16/82-ALC4/2016	Party Name:GRANULES INDIA LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00832/AM17/	RLA File :09/24/040/00264/AM17/	Lic.No/Date:0910064057 19.08.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

345	Case No.:46/16/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00863/AM17/	RLA File :09/24/040/00276/AM17/	Lic.No/Date:0910064077 26.08.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

346	Case No.:140/16/82-ALC4/2016	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00957/AM17/	RLA File :04/24/040/00265/AM16/	Lic.No/Date:0410162242 02.09.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

347	Case No.:166/20/82-ALC4/2016	Party Name:REINE LIFESCIENCE	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01343/AM17/	RLA File :34/24/040/00151/AM17/	Lic.No/Date:3410042495 07.09.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

348	Case No.:167/20/82-ALC4/2016	Party Name:REINE LIFESCIENCE	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01344/AM17/	RLA File :34/24/040/00154/AM17/	Lic.No/Date:3410042496 07.09.2016	Defer Date:

	Decision : Deferred for want of comments from DoP.
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349	Case No.: 100/16/82-ALC4/2016	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00917/AM17/	RLA File :05/23/040/00272/AM17/	Lic.No/Date:0510399660 08.09.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

350	Case No.: 113/20/82-ALC4/2016	Party Name:GRANULES INDIA LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01290/AM17/	RLA File :09/24/040/00275/AM17/	Lic.No/Date:0910064105 08.09.2016	Defer Date:
	Decision : Deferred for want of comments from DoP.			

351	Case No.: 3/12/82-ALC4/2016	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00627/AM17/	RLA File :05/24/040/00255/AM17/	Lic.No/Date:0510399725 15.09.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

352	Case No.: 90/16/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00907/AM17/	RLA File :05/24/040/00229/AM17/	Lic.No/Date:0510399749 16.09.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

353	Case No.: 91/16/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00908/AM17/	RLA File :05/24/040/00216/AM17/	Lic.No/Date:0510399740 16.09.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

354	Case No.: 94/16/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00911/AM17/	RLA File :05/24/040/00230/AM17/	Lic.No/Date:0510399750 16.09.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

355	Case No.: 95/16/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
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	HQ File :01/82/050/00912/AM17/	RLA File :05/24/040/00222/AM17/	Lic.No/Date:0510399746 16.09.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

356	Case No.: 96/16/82- ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00913/AM17/	RLA File :05/24/040/00223/AM17/	Lic.No/Date:0510399747 16.09.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

357	Case No.: 97/16/82- ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00914/AM17/	RLA File :05/24/040/00261/AM17/	Lic.No/Date:0510399752 16.09.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

358	Case No.: 110/16/82- ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00927/AM17/	RLA File :05/24/040/00207/AM17/	Lic.No/Date:0510399738 16.09.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

359	Case No.: 119/16/82- ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00936/AM17/	RLA File :05/24/040/00220/AM17/	Lic.No/Date:0510399742 16.09.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

360	Case No.: 6/20/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01183/AM17/	RLA File :05/24/040/00221/AM17/	Lic.No/Date:0510399744 16.09.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

361	Case No.: 6/16/82-ALC4/2016	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00823/AM17/	RLA File :09/24/040/00327/AM17/	Lic.No/Date:0910064153 19.09.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

362	Case No.: 99/16/82-	Party Name:HPL	Meet No/Date:20/82-	Status:
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	ALC4/2016	ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	ALC4/2016 22.03.2017	Deferred.
	HQ File :01/82/050/00916/AM17/	RLA File :05/23/040/00280/AM17/	Lic.No/Date:0510399773 20.09.2016	Defer Date:26.04.2017
	Decision :Deferred.			

363	Case No.:70/16/82- ALC4/2016	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00887/AM17/	RLA File :05/23/040/00237/AM17/	Lic.No/Date:0510399777 20.09.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

364	Case No.:76/16/82- ALC4/2016	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00893/AM17/	RLA File :05/23/040/00162/AM17/	Lic.No/Date:0510399799 21.09.2016	Defer Date:26.04.2017
	Decision :Deferred.			

365	Case No.:112/16/82- ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00929/AM17/	RLA File :05/24/040/00282/AM17/	Lic.No/Date:0510399789 21.09.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

366	Case No.:168/20/82- ALC4/2016	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01345/AM17/	RLA File :34/24/040/00172/AM17/	Lic.No/Date:3410042543 21.09.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

367	Case No.:72/16/82- ALC4/2016	Party Name:ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00889/AM17/	RLA File :05/23/040/00214/AM17/	Lic.No/Date:0510399816 22.09.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

368	Case No.:6/14/82-ALC4/2016	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File	RLA File	Lic.No/Date:2910025262	Defer

	:01/82/050/00804/AM17/	:29/24/040/00002/AM17/	23.09.2016	Date:26.04.2017
	Decision :Deferred.			

369	Case No.:169/20/82-ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01346/AM17/	RLA File :34/24/040/00184/AM17/	Lic.No/Date:3410042556 26.09.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

370	Case No.:141/20/82-ALC4/2016	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01318/AM17/	RLA File :09/24/040/00336/AM17/	Lic.No/Date:0910064188 27.09.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

371	Case No.:93/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00910/AM17/	RLA File :05/24/040/00301/AM17/	Lic.No/Date:0510399916 27.09.2016	Defer Date:26.04.2017
	Decision :Deferred.			

372	Case No.:103/20/82-ALC4/2016	Party Name:ANUH PHARMA LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01280/AM17/	RLA File :03/94/040/00597/AM17/	Lic.No/Date:0310808140 28.09.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

373	Case No.:78/16/82-ALC4/2016	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00895/AM17/	RLA File :05/23/040/00304/AM17/	Lic.No/Date:0510399927 28.09.2016	Defer Date:26.04.2017
	Decision :Deferred.			

374	Case No.:109/16/82-ALC4/2016	Party Name:PANERA BIOTEC PVT.LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00926/AM17/	RLA File :05/24/040/00307/AM17/	Lic.No/Date:0510399924 28.09.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DBT.			

375	Case No.:140/20/82-ALC4/2016	Party Name:SRINI PHARMACEUTICALS	Meet No/Date:20/82-ALC4/2016	Status: Deferred.
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		PRIVATE LIMITED	22.03.2017	
	HQ File :01/82/050/01317/AM17/	RLA File :09/24/040/00348/AM17/	Lic.No/Date:0910064196 28.09.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

376	Case No.: 128/16/82- ALC4/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00945/AM17/	RLA File :08/24/040/00260/AM17/	Lic.No/Date:0810138777 30.09.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

377	Case No.: 124/16/82- ALC4/2016	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00941/AM17/	RLA File :08/24/040/00256/AM17/	Lic.No/Date:0810138780 30.09.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

378	Case No.: 125/16/82- ALC4/2016	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00942/AM17/	RLA File :08/24/040/00255/AM17/	Lic.No/Date:0810138776 30.09.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

379	Case No.: 114/20/82- ALC4/2016	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01291/AM17/	RLA File :09/24/040/00352/AM17/	Lic.No/Date:0910064222 30.09.2016	Defer Date:
	Decision : Deferred for want of comments from DoP.			

380	Case No.: 69/16/82- ALC4/2016	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00886/AM17/	RLA File :05/23/040/00310/AM17/	Lic.No/Date:0510399960 03.10.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

381	Case No.: 77/16/82- ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00894/AM17/	RLA File :05/23/040/00188/AM17/	Lic.No/Date:0510399958 03.10.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

382	Case No.:98/16/82-ALC4/2016	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00915/AM17/	RLA File :05/23/040/00293/AM17/	Lic.No/Date:0510400012 04.10.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

383	Case No.:114/16/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00931/AM17/	RLA File :05/23/040/00315/AM17/	Lic.No/Date:0510400010 04.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on SION A-206 under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

384	Case No.:117/16/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00934/AM17/	RLA File :05/23/040/00316/AM17/	Lic.No/Date:0510400011 04.10.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

385	Case No.:164/20/82-ALC4/2016	Party Name:TIDE INDUSTRIES	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01341/AM17/	RLA File :34/24/040/00179/AM17/	Lic.No/Date:3410042576 04.10.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

386	Case No.:17/16/82-ALC4/2016	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00834/AM17/	RLA File :05/23/040/00322/AM17/	Lic.No/Date:0510400064 06.10.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

387	Case No.:3/16/82-ALC4/2016	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00820/AM17/	RLA File :09/24/040/00346/AM17/	Lic.No/Date:0910064248 06.10.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

388	Case No.:5/16/82-ALC4/2016	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00822/AM17/	RLA File :09/24/040/00363/AM17/	Lic.No/Date:0910064249 06.10.2016	Defer Date:26.04.2017

	Decision : Deferred for want of comments from DoP.
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389	Case No.:62/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00879/AM17/	RLA File :05/24/040/00285/AM17/	Lic.No/Date:0510400053 06.10.2016	Defer Date:26.04.2017
	Decision :Deferred.			

390	Case No.:88/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00905/AM17/	RLA File :05/24/040/00206/AM17/	Lic.No/Date:0510400054 06.10.2016	Defer Date:26.04.2017
	Decision :Deferred.			

391	Case No.:116/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00933/AM17/	RLA File :05/24/040/00237/AM17/	Lic.No/Date:0510400057 06.10.2016	Defer Date:26.04.2017
	Decision :Deferred.			

392	Case No.:112/20/82-ALC4/2016	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01289/AM17/	RLA File :09/24/040/00364/AM17/	Lic.No/Date:0910064241 06.10.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

393	Case No.:143/16/82-ALC4/2016	Party Name:ARJUN CHEMICALS PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00960/AM17/	RLA File :04/24/040/00118/AM17/	Lic.No/Date:0410162358 07.10.2016	Defer Date:26.04.2017
	Decision :Deferred.			

394	Case No.:118/16/82-ALC4/2016	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00935/AM17/	RLA File :05/24/040/00334/AM17/	Lic.No/Date:0510400083 07.10.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

395	Case No.:75/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
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	HQ File :01/82/050/00892/AM17/	RLA File :05/24/040/00125/AM17/	Lic.No/Date:0510400069 07.10.2016	Defer Date:26.04.2017
	Decision :Deferred.			

	Case No.:79/16/82- ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
396	HQ File :01/82/050/00896/AM17/	RLA File :05/24/040/00277/AM17/	Lic.No/Date:0510400073 07.10.2016	Defer Date:26.04.2017
	Decision :Deferred.			

	Case No.:101/16/82- ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
397	HQ File :01/82/050/00918/AM17/	RLA File :05/24/040/00115/AM17/	Lic.No/Date:0510400070 07.10.2016	Defer Date:26.04.2017
	Decision :Deferred.			

	Case No.:74/16/82-ALC4/2016	Party Name:JUBILANT GENERIC LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
398	HQ File :01/82/050/00891/AM17/	RLA File :05/23/040/00323/AM17/	Lic.No/Date:0510400088 13.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on SION A-412 under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

	Case No.:129/16/82- ALC4/2016	Party Name:AMANTA HEALTHCARE LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
399	HQ File :01/82/050/00946/AM17/	RLA File :08/24/040/00273/AM17/	Lic.No/Date:0810138843 14.10.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:121/16/82- ALC4/2016	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
400	HQ File :01/82/050/00938/AM17/	RLA File :08/24/040/00281/AM17/	Lic.No/Date:0810138874 18.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on SION A-205 under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

	Case No.:126/16/82- ALC4/2016	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
401	HQ File :01/82/050/00943/AM17/	RLA File :08/24/040/00278/AM17/	Lic.No/Date:0810138860 18.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on SION A-205 under Para 4.07			

	of HBP. RA concerned may take further necessary action as per decision of NC.
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402	Case No.:127/16/82-ALC4/2016	Party Name:BIO TECH OPTHALMICS PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00944/AM17/	RLA File :08/24/040/00280/AM17/	Lic.No/Date:0810138861 18.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on SION A-205 under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

403	Case No.:107/16/82-ALC4/2016	Party Name:DALAS BIOTECH LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00924/AM17/	RLA File :05/23/040/00474/AM16/	Lic.No/Date:0510400138 18.10.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

404	Case No.:20/16/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/00837/AM17/	RLA File :05/23/040/00339/AM17/	Lic.No/Date:0510400130 18.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on SION A-206 and packing material as per packaging policy under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

405	Case No.:54/16/82-ALC4/2016	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00871/AM17/	RLA File :22/24/040/00065/AM17/	Lic.No/Date:2210015580 18.10.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

406	Case No.:108/16/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00925/AM17/	RLA File :05/23/040/00303/AM17/	Lic.No/Date:0510400129 18.10.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

407	Case No.:135/20/82-ALC4/2016	Party Name:GRANULES INDIA LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01312/AM17/	RLA File :09/24/040/00362/AM17/	Lic.No/Date:0910064275 19.10.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

408	Case No.:130/20/82-ALC4/2016	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01307/AM17/	RLA File :09/24/040/00350/AM17/	Lic.No/Date:0910064272 19.10.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

409	Case No.:89/16/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00906/AM17/	RLA File :05/24/040/00321/AM17/	Lic.No/Date:0510400153 19.10.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

410	Case No.:26/16/82-ALC4/2016	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00843/AM17/	RLA File :31/83/040/00055/AM17/	Lic.No/Date:3110066375 20.10.2016	Defer Date:26.04.2017
	Decision :Deferred.			

411	Case No.:113/16/82-ALC4/2016	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00930/AM17/	RLA File :05/23/040/00346/AM17/	Lic.No/Date:0510400173 20.10.2016	Defer Date:26.04.2017
	Decision :Deferred.			

412	Case No.:80/16/82-ALC4/2016	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00897/AM17/	RLA File :05/24/040/00344/AM17/	Lic.No/Date:0510400193 20.10.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

413	Case No.:134/20/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01311/AM17/	RLA File :09/24/040/00390/AM17/	Lic.No/Date:0910064282 20.10.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

414	Case No.:53/16/82-ALC4/2016	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00870/AM17/	RLA File :22/24/040/00066/AM17/	Lic.No/Date:2210015582 21.10.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

415	Case No.:115/20/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01292/AM17/	RLA File :09/24/040/00389/AM17/	Lic.No/Date:0910064286 21.10.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

416	Case No.:116/20/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01293/AM17/	RLA File :09/24/040/00398/AM17/	Lic.No/Date:0910064287 21.10.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

417	Case No.:55/20/82-ALC4/2016	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01232/AM17/	RLA File :26/24/040/00016/AM17/	Lic.No/Date:2610012773 21.10.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

418	Case No.:87/16/82-ALC4/2016	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00904/AM17/	RLA File :05/23/040/00287/AM17/	Lic.No/Date:0510400238 24.10.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

419	Case No.:136/20/82-ALC4/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01313/AM17/	RLA File :09/24/040/00370/AM17/	Lic.No/Date:0910064291 24.10.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

420	Case No.:137/20/82-ALC4/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01314/AM17/	RLA File :09/24/040/00372/AM17/	Lic.No/Date:0910064289 24.10.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

421	Case No.:13/14/82-ALC4/2016	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File	RLA File	Lic.No/Date:5210042055	Defer

	:01/82/050/00811/AM17/	:52/24/040/00047/AM17/	25.10.2016	Date:26.04.2017
Decision : Deferred for want of comments from DoP.				

422	Case No.:69/20/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01246/AM17/	RLA File :07/24/040/00217/AM17/	Lic.No/Date:0710110566 25.10.2016	Defer Date: 26.04.2017
Decision :Deferred.				

423	Case No.:86/16/82-ALC4/2016	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00903/AM17/	RLA File :05/23/040/00351/AM17/	Lic.No/Date:0510400251 25.10.2016	Defer Date:26.04.2017
Decision :Deferred.				

424	Case No.:51/16/82-ALC4/2016	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00868/AM17/	RLA File :22/24/040/00067/AM17/	Lic.No/Date:2210015583 25.10.2016	Defer Date:26.04.2017
Decision : Deferred for want of comments from DoP.				

425	Case No.:67/16/82-ALC4/2016	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00884/AM17/	RLA File :05/24/040/00355/AM17/	Lic.No/Date:0510400261 25.10.2016	Defer Date:26.04.2017
Decision :Deferred.				

426	Case No.:102/16/82-ALC4/2016	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00919/AM17/	RLA File :05/24/040/00318/AM17/	Lic.No/Date:0510400258 25.10.2016	Defer Date:26.04.2017
Decision :Deferred.				

427	Case No.:125/20/82-ALC4/2016	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01302/AM17/	RLA File :09/24/040/00318/AM17/	Lic.No/Date:0910064309 26.10.2016	Defer Date: 26.04.2017
Decision : Deferred for want of comments from DoP.				

428	Case No.:131/20/82-ALC4/2016	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:20/82-ALC4/2016	Status: Deferred.
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			22.03.2017	
	HQ File :01/82/050/01308/AM17/	RLA File :09/24/040/00319/AM17/	Lic.No/Date:0910064308 26.10.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

429	Case No.:133/20/82-ALC4/2016	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01310/AM17/	RLA File :09/24/040/00320/AM17/	Lic.No/Date:0910064310 26.10.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

430	Case No.:132/20/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01309/AM17/	RLA File :09/24/040/00366/AM17/	Lic.No/Date:0910064305 26.10.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

431	Case No.:152/20/82-ALC4/2016	Party Name:BIOLOGICAL E LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01329/AM17/	RLA File :09/24/040/00220/AM17/	Lic.No/Date:0910064300 26.10.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

432	Case No.:122/16/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00939/AM17/	RLA File :08/24/040/00289/AM17/	Lic.No/Date:0810138976 26.10.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

433	Case No.:123/16/82-ALC4/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00940/AM17/	RLA File :08/24/040/00307/AM17/	Lic.No/Date:0810138972 26.10.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

434	Case No.:126/20/82-ALC4/2016	Party Name:EMMENNAR PHARMA PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01303/AM17/	RLA File :09/24/040/00376/AM17/	Lic.No/Date:0910064311 26.10.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

435	Case No.:115/16/82-ALC4/2016	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00932/AM17/	RLA File :05/23/040/00329/AM17/	Lic.No/Date:0510400281 26.10.2016	Defer Date:26.04.2017
	Decision :Deferred.			

436	Case No.:19/16/82-ALC4/2016	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00836/AM17/	RLA File :05/23/040/00355/AM17/	Lic.No/Date:0510400295 27.10.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

437	Case No.:130/16/82-ALC4/2016	Party Name:IOL CHEMICALS AND PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00947/AM17/	RLA File :30/24/040/00027/AM17/	Lic.No/Date:3010103875 27.10.2016	Defer Date:26.04.2017
	Decision :Deferred.			

438	Case No.:52/16/82-ALC4/2016	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00869/AM17/	RLA File :22/24/040/00038/AM17/	Lic.No/Date:2210015587 27.10.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

439	Case No.:165/20/82-ALC4/2016	Party Name:SURNI LABS	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01342/AM17/	RLA File :34/24/040/00209/AM17/	Lic.No/Date:3410042630 27.10.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

440	Case No.:14/14/82-ALC4/2016	Party Name:CONCORD BIOTECH LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00812/AM17/	RLA File :08/24/040/00264/AM17/	Lic.No/Date:0810138999 28.10.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

441	Case No.:66/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00883/AM17/	RLA File :05/24/040/00339/AM17/	Lic.No/Date:0510400305 28.10.2016	Defer Date:26.04.2017

	Decision :Deferred.
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442	Case No.:71/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00888/AM17/	RLA File :05/24/040/00360/AM17/	Lic.No/Date:0510400306 28.10.2016	Defer Date:26.04.2017
	Decision :Deferred.			

443	Case No.:159/20/82-ALC4/2016	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01336/AM17/	RLA File :09/24/040/00406/AM17/	Lic.No/Date:0910064324 28.10.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

444	Case No.:151/20/82-ALC4/2016	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01328/AM17/	RLA File :09/24/040/00412/AM17/	Lic.No/Date:0910064333 31.10.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

445	Case No.:11/16/82-ALC4/2016	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00828/AM17/	RLA File :31/83/040/00094/AM17/	Lic.No/Date:3110066388 31.10.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

446	Case No.:18/16/82-ALC4/2016	Party Name:HONOUR LAB LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00835/AM17/	RLA File :09/24/040/00417/AM17/	Lic.No/Date:0910064330 31.10.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

447	Case No.:15/14/82-ALC4/2016	Party Name:MICRO LABS LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00813/AM17/	RLA File :07/24/040/00255/AM17/	Lic.No/Date:0710110609 02.11.2016	Defer Date:26.04.2017
	Decision :Deferred.			

448	Case No.:158/20/82-ALC4/2016	Party Name:ENAL DRUGS PVT LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
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	HQ File :01/82/050/01335/AM17/	RLA File :09/24/040/00411/AM17/	Lic.No/Date:0910064347 03.11.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

449	Case No.: 150/20/82- ALC4/2016	Party Name:EYTAN LABS LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01327/AM17/	RLA File :09/24/040/00410/AM17/	Lic.No/Date:0910064338 03.11.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

450	Case No.: 157/20/82- ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01334/AM17/	RLA File :09/24/040/00426/AM17/	Lic.No/Date:0910064346 03.11.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

451	Case No.: 148/20/82- ALC4/2016	Party Name:LEE PHARMA LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01325/AM17/	RLA File :09/24/040/00399/AM17/	Lic.No/Date:0910064340 03.11.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

452	Case No.: 160/20/82- ALC4/2016	Party Name:VIRUPAKSHA ORGANICS LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01337/AM17/	RLA File :09/24/040/00427/AM17/	Lic.No/Date:0910064336 03.11.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

453	Case No.: 59/20/82-ALC4/2016	Party Name:VIVIMED LABS (ALATHUR) PRIVATE LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01236/AM17/	RLA File :04/24/040/00113/AM17/	Lic.No/Date:0410162462 04.11.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

454	Case No.: 25/20/82-ALC4/2016	Party Name:ALKALOIDS CORPORATION	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01202/AM17/	RLA File :02/24/040/00145/AM17/	Lic.No/Date:0210207123 07.11.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

455	Case No.: 146/20/82-	Party Name:MYLAN	Meet No/Date:20/82-	Status:
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	ALC4/2016	LABORATORIES LIMITED	ALC4/2016 22.03.2017	Deferred.
	HQ File :01/82/050/01323/AM17/	RLA File :09/24/040/00391/AM17/	Lic.No/Date:0910064355 07.11.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

456	Case No.:149/20/82-ALC4/2016	Party Name:ORCH LABORATORIES INDIA PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01326/AM17/	RLA File :09/24/040/00423/AM17/	Lic.No/Date:0910064353 07.11.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

457	Case No.:58/20/82-ALC4/2016	Party Name:ARJUN CHEMICALS PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01235/AM17/	RLA File :04/24/040/00140/AM17/	Lic.No/Date:0410162476 08.11.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

458	Case No.:147/20/82-ALC4/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01324/AM17/	RLA File :09/24/040/00438/AM17/	Lic.No/Date:0910064361 08.11.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

459	Case No.:16/14/82-ALC4/2016	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00814/AM17/	RLA File :04/24/040/00133/AM17/	Lic.No/Date:0410162482 10.11.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

460	Case No.:108/20/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01285/AM17/	RLA File :09/24/040/00420/AM17/	Lic.No/Date:0910064377 11.11.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

461	Case No.:65/16/82-ALC4/2016	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/00882/AM17/	RLA File :31/83/040/00106/AM17/	Lic.No/Date:3110066397 15.11.2016	Defer Date:26.04.2017
	Decision :Deferred.			

462	Case No.:144/20/82-ALC4/2016	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01321/AM17/	RLA File :09/24/040/00430/AM17/	Lic.No/Date:0910064386 15.11.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

463	Case No.:120/20/82-ALC4/2016	Party Name:RAKSHIT PHARMACEUTICALS LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01297/AM17/	RLA File :09/24/040/00421/AM17/	Lic.No/Date:0910064379 15.11.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

464	Case No.:124/20/82-ALC4/2016	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01301/AM17/	RLA File :09/24/040/00432/AM17/	Lic.No/Date:0910064382 15.11.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

465	Case No.:138/20/82-ALC4/2016	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01315/AM17/	RLA File :09/24/040/00433/AM17/	Lic.No/Date:0910064383 15.11.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

466	Case No.:109/20/82-ALC4/2016	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01286/AM17/	RLA File :09/24/040/00445/AM17/	Lic.No/Date:0910064399 18.11.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

467	Case No.:127/20/82-ALC4/2016	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01304/AM17/	RLA File :09/24/040/00459/AM17/	Lic.No/Date:0910064397 18.11.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

468	Case No.:129/20/82-ALC4/2016	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01306/AM17/	RLA File :09/24/040/00435/AM17/	Lic.No/Date:0910064398 18.11.2016	Defer Date: 26.04.2017

	Decision : Deferred for want of comments from DoP.
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469	Case No.: 12/20/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01189/AM17/	RLA File :09/24/040/00419/AM17/	Lic.No/Date:0910064407 18.11.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

470	Case No.: 121/20/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01298/AM17/	RLA File :09/24/040/00461/AM17/	Lic.No/Date:0910064401 18.11.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

471	Case No.: 122/20/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01299/AM17/	RLA File :09/24/040/00451/AM17/	Lic.No/Date:0910064402 18.11.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

472	Case No.: 128/20/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01305/AM17/	RLA File :09/24/040/00436/AM17/	Lic.No/Date:0910064400 18.11.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

473	Case No.: 119/20/82-ALC4/2016	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01296/AM17/	RLA File :09/24/040/00448/AM17/	Lic.No/Date:0910064412 18.11.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

474	Case No.: 107/20/82-ALC4/2016	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01284/AM17/	RLA File :09/24/040/00444/AM17/	Lic.No/Date:0910064415 24.11.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

475	Case No.: 110/20/82-ALC4/2016	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
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	HQ File :01/82/050/01287/AM17/	RLA File :09/24/040/00443/AM17/	Lic.No/Date:0910064414 24.11.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

	Case No.:123/20/82-ALC4/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
476	HQ File :01/82/050/01300/AM17/	RLA File :09/24/040/00455/AM17/	Lic.No/Date:0910064417 28.11.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

	Case No.:36/20/82-ALC4/2016	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
477	HQ File :01/82/050/01213/AM17/	RLA File :05/24/040/00423/AM17/	Lic.No/Date:0510400571 01.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:106/20/82-ALC4/2016	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
478	HQ File :01/82/050/01283/AM17/	RLA File :05/24/040/00399/AM17/	Lic.No/Date:0510400599 02.12.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

	Case No.:139/20/82-ALC4/2016	Party Name:TAGOOR CHEMICALS	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
479	HQ File :01/82/050/01316/AM17/	RLA File :09/24/040/00474/AM17/	Lic.No/Date:0910064436 02.12.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

	Case No.:134/16/82-ALC4/2016	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
480	HQ File :01/82/050/00951/AM17/	RLA File :52/24/040/00054/AM17/	Lic.No/Date:5210042082 05.12.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:135/16/82-ALC4/2016	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
481	HQ File :01/82/050/00952/AM17/	RLA File :52/24/040/00055/AM17/	Lic.No/Date:5210042083 05.12.2016	Defer Date:26.04.2017
	Decision : Deferred for want of comments from DoP.			

482	Case No.:143/20/82-	Party Name:GLAND	Meet No/Date:20/82-	Status:
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	ALC4/2016	PHARMA LIMITED	ALC4/2016 22.03.2017	Deferred.
	HQ File :01/82/050/01320/AM17/	RLA File :09/24/040/00385/AM17/	Lic.No/Date:0910064458 07.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

483	Case No.:142/20/82-ALC4/2016	Party Name:HINDYS LAB PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01319/AM17/	RLA File :09/24/040/00492/AM17/	Lic.No/Date:0910064449 07.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

484	Case No.:21/20/82-ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01198/AM17/	RLA File :05/23/040/00402/AM17/	Lic.No/Date:0510400685 08.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

485	Case No.:22/20/82-ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01199/AM17/	RLA File :05/23/040/00404/AM17/	Lic.No/Date:0510400686 08.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

486	Case No.:23/20/82-ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01200/AM17/	RLA File :05/23/040/00411/AM17/	Lic.No/Date:0510400687 08.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

487	Case No.:49/20/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01226/AM17/	RLA File :05/24/040/00401/AM17/	Lic.No/Date:0510400682 08.12.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

488	Case No.:50/20/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01227/AM17/	RLA File :05/24/040/00377/AM17/	Lic.No/Date:0510400681 08.12.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

489	Case No.:46/20/82-ALC4/2016	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01223/AM17/	RLA File :09/24/040/00469/AM17/	Lic.No/Date:0910064468 09.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

490	Case No.:37/20/82-ALC4/2016	Party Name:IOL CHEMICALS AND PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01214/AM17/	RLA File :30/24/040/00026/AM17/	Lic.No/Date:3010103898 09.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

491	Case No.:118/20/82-ALC4/2016	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01295/AM17/	RLA File :09/24/040/00472/AM17/	Lic.No/Date:0910064464 09.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

492	Case No.:7/20/82-ALC4/2016	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01184/AM17/	RLA File :08/24/040/00348/AM17/	Lic.No/Date:0810139274 13.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

493	Case No.:9/20/82-ALC4/2016	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01186/AM17/	RLA File :08/24/040/00355/AM17/	Lic.No/Date:0810139275 13.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

494	Case No.:10/20/82-ALC4/2016	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01187/AM17/	RLA File :08/24/040/00353/AM17/	Lic.No/Date:0810139276 13.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

495	Case No.:11/20/82-ALC4/2016	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01188/AM17/	RLA File :08/24/040/00372/AM17/	Lic.No/Date:0810139271 13.12.2016	Defer Date: 26.04.2017

	Decision : Deferred for want of comments from DoP.
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496	Case No.:17/20/82-ALC4/2016	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01194/AM17/	RLA File :08/24/040/00371/AM17/	Lic.No/Date:0810139270 13.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

497	Case No.:20/20/82-ALC4/2016	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01197/AM17/	RLA File :08/24/040/00362/AM17/	Lic.No/Date:0810139257 13.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

498	Case No.:26/20/82-ALC4/2016	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01203/AM17/	RLA File :08/24/040/00364/AM17/	Lic.No/Date:0810139259 13.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

499	Case No.:27/20/82-ALC4/2016	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01204/AM17/	RLA File :08/24/040/00365/AM17/	Lic.No/Date:0810139260 13.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

500	Case No.:28/20/82-ALC4/2016	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01205/AM17/	RLA File :08/24/040/00363/AM17/	Lic.No/Date:0810139258 13.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

501	Case No.:8/20/82-ALC4/2016	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01185/AM17/	RLA File :08/24/040/00357/AM17/	Lic.No/Date:0810139268 13.12.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

502	Case No.:16/20/82-ALC4/2016	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
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	HQ File :01/82/050/01193/AM17/	RLA File :08/24/040/00358/AM17/	Lic.No/Date:0810139269 13.12.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

	Case No.:154/20/82-ALC4/2016	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
503	HQ File :01/82/050/01331/AM17/	RLA File :22/24/040/00085/AM17/	Lic.No/Date:2210015608 13.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:145/20/82-ALC4/2016	Party Name:INDIAN IMMUNOLOGICALS LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
504	HQ File :01/82/050/01322/AM17/	RLA File :09/24/040/00475/AM17/	Lic.No/Date:0910064483 14.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DBT.			

	Case No.:33/20/82-ALC4/2016	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
505	HQ File :01/82/050/01210/AM17/	RLA File :03/95/040/00668/AM17/	Lic.No/Date:0310809813 14.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:18/20/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
506	HQ File :01/82/050/01195/AM17/	RLA File :05/24/040/00429/AM17/	Lic.No/Date:0510400788 14.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:42/20/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
507	HQ File :01/82/050/01219/AM17/	RLA File :05/24/040/00445/AM17/	Lic.No/Date:0510400789 14.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:162/20/82-ALC4/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
508	HQ File :01/82/050/01339/AM17/	RLA File :17/24/040/00148/AM17/	Lic.No/Date:1710006508 15.12.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

509	Case No.:19/20/82-ALC4/2016	Party Name:JUBILANT	Meet No/Date:20/82-	Status:
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		GENERIC LTD	ALC4/2016 22.03.2017	Deferred.
	HQ File :01/82/050/01196/AM17/	RLA File :05/23/040/00435/AM17/	Lic.No/Date:0510400809 15.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

510	Case No.:35/20/82-ALC4/2016	Party Name:MICRO ORGO-CHEM	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01212/AM17/	RLA File :03/95/040/00674/AM17/	Lic.No/Date:0310809912 15.12.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

511	Case No.:153/20/82-ALC4/2016	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01330/AM17/	RLA File :22/24/040/00070/AM17/	Lic.No/Date:2210015613 15.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

512	Case No.:34/20/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01211/AM17/	RLA File :03/95/040/00702/AM17/	Lic.No/Date:0310809914 15.12.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

513	Case No.:31/20/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01208/AM17/	RLA File :08/24/040/00322/AM17/	Lic.No/Date:0810139307 16.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

514	Case No.:43/20/82-ALC4/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01220/AM17/	RLA File :17/24/040/00149/AM17/	Lic.No/Date:1710006509 16.12.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

515	Case No.:41/20/82-ALC4/2016	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01218/AM17/	RLA File :08/24/040/00383/AM17/	Lic.No/Date:0810139328 19.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

516	Case No.:44/20/82-ALC4/2016	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01221/AM17/	RLA File :08/24/040/00382/AM17/	Lic.No/Date:0810139327 19.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

517	Case No.:13/20/82-ALC4/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01190/AM17/	RLA File :08/24/040/00373/AM17/	Lic.No/Date:0810139336 20.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

518	Case No.:91/20/82-ALC4/2016	Party Name:MICRO ORGO-CHEM	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01268/AM17/	RLA File :03/95/040/00673/AM17/	Lic.No/Date:0310810044 21.12.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

519	Case No.:53/20/82-ALC4/2016	Party Name:TORIN ORGANICS PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01230/AM17/	RLA File :35/24/040/00011/AM17/	Lic.No/Date:3510045081 21.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

520	Case No.:14/20/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01191/AM17/	RLA File :08/24/040/00386/AM17/	Lic.No/Date:0810139354 22.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

521	Case No.:54/20/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01231/AM17/	RLA File :08/24/040/00320/AM17/	Lic.No/Date:0810139351 22.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

522	Case No.:52/20/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01229/AM17/	RLA File :05/24/040/00464/AM17/	Lic.No/Date:0510400924 23.12.2016	Defer Date: 26.04.2017

	Decision : Deferred for want of comments from DoP.
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523	Case No.: 51/20/82-ALC4/2016	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01228/AM17/	RLA File :05/24/040/00462/AM17/	Lic.No/Date:0510400921 23.12.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

524	Case No.: 15/20/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01192/AM17/	RLA File :05/23/040/00457/AM17/	Lic.No/Date:0510400934 26.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

525	Case No.: 45/20/82-ALC4/2016	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01222/AM17/	RLA File :05/24/040/00470/AM17/	Lic.No/Date:0510400935 26.12.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

526	Case No.: 117/20/82-ALC4/2016	Party Name:SAPTAGIR CAMPHOR LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01294/AM17/	RLA File :09/24/040/00511/AM17/	Lic.No/Date:0910064520 26.12.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

527	Case No.: 56/20/82-ALC4/2016	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01233/AM17/	RLA File :08/24/040/00401/AM17/	Lic.No/Date:0810139382 27.12.2016	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

528	Case No.: 73/20/82-ALC4/2016	Party Name:S M CHEMICAL VAPI PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01250/AM17/	RLA File :03/95/040/00714/AM17/	Lic.No/Date:0310810140 28.12.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

529	Case No.: 2/20/82-ALC4/2016	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
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	HQ File :01/82/050/01179/AM17/	RLA File :05/24/040/00471/AM17/	Lic.No/Date:0510400977 28.12.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

530	Case No.:47/20/82-ALC4/2016	Party Name:BALAJI AMINES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01224/AM17/	RLA File :31/83/040/00087/AM17/	Lic.No/Date:3110066522 29.12.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

531	Case No.:48/20/82-ALC4/2016	Party Name:BALAJI AMINES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01225/AM17/	RLA File :31/83/040/00089/AM17/	Lic.No/Date:3110066521 29.12.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

532	Case No.:72/20/82-ALC4/2016	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01249/AM17/	RLA File :03/95/040/00732/AM17/	Lic.No/Date:0310810201 29.12.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

533	Case No.:71/20/82-ALC4/2016	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01248/AM17/	RLA File :03/95/040/00772/AM17/	Lic.No/Date:0310810196 29.12.2016	Defer Date: 26.04.2017
	Decision :Deferred.			

534	Case No.:70/20/82-ALC4/2016	Party Name:VINDAS CHEMICAL INDUSTRIES PVT. LTD.,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01247/AM17/	RLA File :03/95/040/00738/AM17/	Lic.No/Date:0310810216 30.12.2016	Defer Date: 26.04.2017
	Decision :Deferred			

535	Case No.:111/20/82-ALC4/2016	Party Name:SHREEGEN PHARMA LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01288/AM17/	RLA File :09/24/040/00524/AM17/	Lic.No/Date:0910064544 02.01.2017	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

536	Case No.:75/20/82-ALC4/2016	Party Name:METROPOLITAN	Meet No/Date:20/82-	Status:
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		EXIMCHEM PRIVATE LTD.	ALC4/2016 22.03.2017	Deferred.
	HQ File :01/82/050/01252/AM17/	RLA File :03/95/040/00706/AM17/	Lic.No/Date:0310810256 03.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

537	Case No.:74/20/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01251/AM17/	RLA File :03/95/040/00727/AM17/	Lic.No/Date:0310810275 03.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

538	Case No.:92/20/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01269/AM17/	RLA File :03/95/040/00725/AM17/	Lic.No/Date:0310810274 03.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

539	Case No.:93/20/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01270/AM17/	RLA File :03/95/040/00726/AM17/	Lic.No/Date:0310810277 03.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

540	Case No.:64/20/82-ALC4/2016	Party Name:BALAJI AMINES LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01241/AM17/	RLA File :31/83/040/00084/AM17/	Lic.No/Date:3110066533 04.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

541	Case No.:65/20/82-ALC4/2016	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01242/AM17/	RLA File :31/83/040/00114/AM17/	Lic.No/Date:3110066537 04.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

542	Case No.:38/20/82-ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01215/AM17/	RLA File :05/23/040/00463/AM17/	Lic.No/Date:0510401079 04.01.2017	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

543	Case No.: 39/20/82-ALC4/2016	Party Name:JUBILANT GENERIC LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01216/AM17/	RLA File :05/23/040/00465/AM17/	Lic.No/Date:0510401080 04.01.2017	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

544	Case No.: 40/20/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01217/AM17/	RLA File :05/23/040/00405/AM17/	Lic.No/Date:0510401078 04.01.2017	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

545	Case No.: 57/20/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01234/AM17/	RLA File :05/23/040/00380/AM17/	Lic.No/Date:0510401077 04.01.2017	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

546	Case No.: 24/20/82-ALC4/2016	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01201/AM17/	RLA File :05/24/040/00496/AM17/	Lic.No/Date:0510401073 04.01.2017	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

547	Case No.: 32/20/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01209/AM17/	RLA File :05/23/040/00474/AM17/	Lic.No/Date:0510401159 05.01.2017	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

548	Case No.: 30/20/82-ALC4/2016	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01207/AM17/	RLA File :05/24/040/00513/AM17/	Lic.No/Date:0510401198 09.01.2017	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

549	Case No.: 170/20/82- ALC4/2016	Party Name:RONAK CHEMICALS	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01347/AM17/	RLA File :34/24/040/00277/AM17/	Lic.No/Date:3410042830 10.01.2017	Defer Date: 26.04.2017

	Decision :Deferred.
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550	Case No.:94/20/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01271/AM17/	RLA File :03/95/040/00804/AM17/	Lic.No/Date:0310810430 10.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

551	Case No.:95/20/82-ALC4/2016	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01272/AM17/	RLA File :03/95/040/00566/AM17/	Lic.No/Date:0310810458 11.01.2017	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

552	Case No.:155/20/82-ALC4/2016	Party Name:SCOTT EDIL ADVANCE RESEARCH LAB AND EDU LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01332/AM17/	RLA File :22/24/040/00090/AM17/	Lic.No/Date:2210015631 12.01.2017	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

553	Case No.:96/20/82-ALC4/2016	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01273/AM17/	RLA File :03/95/040/00779/AM17/	Lic.No/Date:0310810474 12.01.2017	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

554	Case No.:83/20/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01260/AM17/	RLA File :03/95/040/00805/AM17/	Lic.No/Date:0310810482 12.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

555	Case No.:82/20/82-ALC4/2016	Party Name:BALAJI AMINES LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01259/AM17/	RLA File :31/83/040/00132/AM17/	Lic.No/Date:3110066551 13.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

556	Case No.:81/20/82-ALC4/2016	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
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	HQ File :01/82/050/01258/AM17/	RLA File :31/83/040/00128/AM17/	Lic.No/Date:3110066548 13.01.2017	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

557	Case No.:156/20/82-ALC4/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01333/AM17/	RLA File :17/24/040/00176/AM17/	Lic.No/Date:1710006538 13.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

558	Case No.:4/20/82-ALC4/2016	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01181/AM17/	RLA File :03/94/040/00929/AM17/	Lic.No/Date:0310810545 16.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

559	Case No.:66/20/82-ALC4/2016	Party Name:VIRDEV INTERMEDIATES PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01243/AM17/	RLA File :52/24/040/00063/AM17/	Lic.No/Date:5210042138 16.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

560	Case No.:104/20/82-ALC4/2016	Party Name:ARJUN CHEMICALS PVT LTD	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01281/AM17/	RLA File :04/24/040/00170/AM17/	Lic.No/Date:0410162725 18.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

561	Case No.:85/20/82-ALC4/2016	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01262/AM17/	RLA File :03/95/040/00827/AM17/	Lic.No/Date:0310810610 18.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

562	Case No.:86/20/82-ALC4/2016	Party Name:RUSAN PHARMA LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01263/AM17/	RLA File :03/95/040/00823/AM17/	Lic.No/Date:0310810600 18.01.2017	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

563	Case No.:84/20/82-ALC4/2016	Party Name:NEW ALLIANCE	Meet No/Date:20/82-	Status:
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		DYE-CHEM PVT. LTD.,	ALC4/2016 22.03.2017	Deferred.
	HQ File :01/82/050/01261/AM17/	RLA File :03/95/040/00801/AM17/	Lic.No/Date:0310810622 19.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

564	Case No.:89/20/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01266/AM17/	RLA File :03/95/040/00799/AM17/	Lic.No/Date:0310810640 19.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

565	Case No.:101/20/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01278/AM17/	RLA File :03/95/040/00800/AM17/	Lic.No/Date:0310810639 19.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

566	Case No.:88/20/82-ALC4/2016	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01265/AM17/	RLA File :03/95/040/00780/AM17/	Lic.No/Date:0310810641 19.01.2017	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

567	Case No.:87/20/82-ALC4/2016	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01264/AM17/	RLA File :03/95/040/00808/AM17/	Lic.No/Date:0310810649 20.01.2017	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.27/AM13 dated 31.12.2012, Case No.B-427, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

568	Case No.:100/20/82-ALC4/2016	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Approved
	HQ File :01/82/050/01277/AM17/	RLA File :03/95/040/00810/AM17/	Lic.No/Date:0310810646 20.01.2017	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.27/AM13 dated 31.12.2012, Case No.B-427, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

569	Case No.:76/20/82-ALC4/2016	Party Name:WANKSONS CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01253/AM17/	RLA File :03/95/040/00807/AM17/	Lic.No/Date:0310810695 23.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

570	Case No.:78/20/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01255/AM17/	RLA File :03/95/040/00843/AM17/	Lic.No/Date:0310810704 23.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

571	Case No.:79/20/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01256/AM17/	RLA File :03/95/040/00842/AM17/	Lic.No/Date:0310810705 23.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

572	Case No.:97/20/82-ALC4/2016	Party Name:RESONANCE SPECIALTIES LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01274/AM17/	RLA File :03/95/040/00781/AM17/	Lic.No/Date:0310810742 24.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

573	Case No.:99/20/82-ALC4/2016	Party Name:S M CHEMICAL VAPI PRIVATE LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01276/AM17/	RLA File :03/95/040/00832/AM17/	Lic.No/Date:0310810745 24.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

574	Case No.:98/20/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01275/AM17/	RLA File :03/95/040/00844/AM17/	Lic.No/Date:0310810744 24.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

575	Case No.:80/20/82-ALC4/2016	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01257/AM17/	RLA File :03/95/040/00775/AM17/	Lic.No/Date:0310810794 27.01.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

576	Case No.:105/20/82-ALC4/2016	Party Name:SAI MIRRA INNOPHARM PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01282/AM17/	RLA File :04/24/040/00186/AM17/	Lic.No/Date:0410162758 31.01.2017	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

577	Case No.:77/20/82-ALC4/2016	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01254/AM17/	RLA File :03/95/040/00838/AM17/	Lic.No/Date:0310810865 01.02.2017	Defer Date: 26.04.2017
	Decision :Deferred.			

578	Case No.:1/20/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01178/AM17/	RLA File :09/24/040/00589/AM17/	Lic.No/Date:0910064641 02.02.2017	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

579	Case No.:161/20/82-ALC4/2016	Party Name:ARVEE LABORATORIES INDIA PRIVATE LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01338/AM17/	RLA File :08/24/040/00315/AM16/	Lic.No/Date:0810139667 07.02.2017	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

580	Case No.:3/20/82-ALC4/2016	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01180/AM17/	RLA File :09/24/040/00497/AM17/	Lic.No/Date:0910064656 07.02.2017	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

581	Case No.:5/20/82-ALC4/2016	Party Name:ONEIRO CHEMICALS PVT LTD	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01182/AM17/	RLA File :34/24/040/00265/AM17/	Lic.No/Date:3410042952 17.02.2017	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

582	Case No.:177/20/82-ALC4/2016	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:20/82- ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01354/AM17/	RLA File :05/24/040/00478/AM17/	Lic.No/Date:0510401740 21.02.2017	Defer Date: 26.04.2017

	Decision :Deferred.
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583	Case No.:176/20/82-ALC4/2016	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01353/AM17/	RLA File :07/24/040/00367/AM17/	Lic.No/Date:0710111203 28.02.2017	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

584	Case No.:175/20/82-ALC4/2016	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01352/AM17/	RLA File :52/24/040/00081/AM17/	Lic.No/Date:5210042188 28.02.2017	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

585	Case No.:174/20/82-ALC4/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2016 22.03.2017	Status: Deferred.
	HQ File :01/82/050/01351/AM17/	RLA File :08/24/040/00479/AM17/	Lic.No/Date:0810139790 28.02.2017	Defer Date: 26.04.2017
	Decision : Deferred for want of comments from DoP.			

**Manual Agenda of NC Meeting No. 20/82/2016
Scheduled held on 22.03.2017**

Case No. B- 01 M.No.20/AM-17 Date 22.03.2017	M/s. Fermenta Biotech Ltd File No. 01/82/050/00353/AM 17 RLA No.03/94/040/01125/AM 16 Adv.Auth. No. 0310803764 dated. 04.04.2016
Decision:The Committee considered this case for correction in the description of export product "Cholecalciferol (Vitamin D3)BP/USP/EP/PH EUR instead of Cholecalciferol (Vitamin D3) BP/USP/EP as per agenda. The Committee decided to correct the description of export product to read as "Cholecalciferol (Vitamin D3) BP/USP/EP/PH EUR. RA concerned may take further necessary action as per the decision of NC.	

Case No. B- 02 M.No.20/AM-17 Date 22.03.2017	M/s. Aurobindo Pharma Ltd File No. 01/82/050/00806/AM 16 RLA No.09/24/040/00215/AM 16 Adv.Auth. No. 0910062383 dated. 27.07.2015
Decision:The Committee considered this case for correction/amendment in description of import item No.8 to read as Lithium tri-sec butyl borohydride (L-Selectride) in THF solution instead of L-Selectride in THF solution as per agenda. The Committee decided to amend the description of import item No.8 to read as "Lithium tri-sec	

butyl borohydride (L-Selectride) in THF solution” without any other changes. RA concerned may take further necessary action as per the decision of NC.

Case No. B- 03
M.No.20/AM-17
Date 22.03.2017

M/s. H.J Arochem (P) Ltd
File No. 01/82/050/00601/AM 15
RLA No.08/24/040/00569/AM 14
Adv.Auth. No. 0810132520 dated. 30.06.2014

Decision: The Committee considered this case of ratification of adhoc norms under para 4.07 of HBP as per agenda. The Committee decided to defer the case for want of comments.

Case No. B- 04
M.No.20/AM-17
Date 22.03.2017

M/s. Brundavan Laboratories Pvt Ltd
File No. 01/82/050/00654/AM 16
RLA No.09/24/040/00059/AM 16
Adv.Auth. No. 0910062011dated. 13.05.2015

Decision: The Committee considered this case for modification / correction of norms as per agenda.

The Committee decided to modify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/642/2015-PI (Norms) dated 19.02.2016, uploaded at the end of these minutes or as applied by firm whichever is less.

RA concerned may take further necessary action as per the decision of Norms Committee.

Case No. B- 05
M.No.20/AM-17
Date 22.03.2017

M/s. Polydrug Laboratories Pvt Ltd
File No. 01/82/050/00900/AM 16
RLA No.03/95/040/00219/AM 16
Adv.Auth. No. 0310797101 dated. 07.07.2015

Decision: The Committee considered this case for amendment in the description of import item No.3 “Mono Isopropyl Amine” as per agenda. The Committee noted that information furnished by firm through email dated 15.03.2017 is incomplete. The Committee based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/415/2015-PI(Norms) dated 20.03.2017, uploaded at the end of these minutes, decided to call for information from the firm and deferred the case.

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Case No.:30/16/82-ALC4/2011	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:20/82-ALC4/2011 16.08.2011	Status:Case Approved													
HQ File :01/82/050/00488/AM12/	RLA File :05/23/040/00136/AM12/	Lic.No/Date:0510295714 05.07.2011														
90 Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC Petrochemicals Division vide their O.M. No.46011/18/2011-PC-II dated 26.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Hardener containing 92.2% Triacetine (Foundry Grade) and 7.8% Di Basic Ester</td> <td rowspan="2">1 kg</td> <td>1.</td> <td>Triacetine (Foundry Grade)</td> <td>0.9404 kg</td> </tr> <tr> <td>2.</td> <td>Di Basic Ester</td> <td>0.0796 kg</td> </tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Hardener containing 92.2% Triacetine (Foundry Grade) and 7.8% Di Basic Ester	1 kg	1.	Triacetine (Foundry Grade)	0.9404 kg	2.	Di Basic Ester	0.0796 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Hardener containing 92.2% Triacetine (Foundry Grade) and 7.8% Di Basic Ester	1 kg	1.	Triacetine (Foundry Grade)	0.9404 kg												
		2.	Di Basic Ester	0.0796 kg												
RA concerned may take further necessary action as per above decision of NC.																

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

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14,70,106

Shastri Bhawan, New Delhi

Sub: Application from M/s Jainex Specialty Chemical. for fixation of input/output norms.

M/s Jainex Specialty Chemical have submitted present application for fixation of Input/Output norms for the import of raw material for the manufacture and export of **Calcium Butyrate**

Their application has been examined. The party has furnished details of manufacturing process. This Department recommends the following norms for the present licence application:

Item of Export	Qty.	Item of Import	Qty.
Calcium Butyrate	1 kg	Butyric Acid	0.788kg


(JASBIR SINGH)
Consultant

Shri M V Singh, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O. No.14010/16/2014-Ch.II dated 13.6.2014

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F. No.35011/774/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: July 5, 2016

Office Memorandum

Sub: - Fixation of norms - Application of M/s J.B. Chemical & Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01439/AM-16/DES-3 /1597 dated 15/01/2016 forwarding an application of M/s J.B. Chemical & Pharmaceuticals Ltd. for fixation of norms against export of 1 composition of Diffiam Brand Sugar Free lozenges and 2 compositions of DURO-TUSS dry cough lozenges. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Product to be Exported			Raw materials to be imported		
S. No.	Description	Quantity	S.NO	Description	Quantity in gm for 100 lozenges
	Diffiam Blackcurrant Sugar Free Lozenges. Each lozenge contains Pholcodine 5.50 mg, Benzydamine Hydrochloride 1.50 mg, Cetylpyridinium Chloride 1.33 mg and Isomalt ST-M 2141.64 mg	100 lozenges	1.	Pholcodine	0.561
			2.	Benzydamine hydrochloride	0.153
			3.	Cetylpyridinium Chloride	0.1356
			4.	Isomalt ST-M	214.164
2.	Duro Tuss Dry Cough Lozenges Sugar Free Orange, Each lozenge contains Pholcodine 5.50 mg, Cetylpyridinium Chloride 1.33 mg and Isomalt ST-M 2141.64 mg.	100 lozenges	1.	Pholcodine	5.61 mg
			2.	Cetylpyridinium Chloride	0.1356
			3.	Isomalt ST-M	214.64
3.	Duro Tuss Dry Cough Lozenges Sugar Lemon. Each lozenge contains Pholcodine 5.50 mg, Cetylpyridinium Chloride 1.33 mg and Isomalt ST-M 2141.64 mg.	100 lozenges	1.	Pholcodine	5.61 mg
			2.	Cetylpyridinium Chloride	0.1356
			3.	Isomalt ST-M	214.64

2. This issues with the approval of Director (Pharma Industry).

(Raj Kumar)
Under Secretary to the Government of India
Phone: 23071162/Uspi3-Pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO), Udyog Bhawan, New Delhi.

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F. No.35011/755/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 5, May 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Smilax Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1193/AM-16/DES-3/1295 dated the 16/12/15 vide which application from M/s Smilax Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(R)-3-(Tert-butyl dimethyl silyloxy)-pentane-dioic acid mono tert-butyl ester (TB-17) (Tert-butyl 3R-tert-butyl dimethyl silyloxy-glutarate)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Dimethyl-3-hydroxy glutarate	1.106kg
2	Ditertbutyl dicarbonate	1.564kg
3	Tertiary butyl dimethyl silyl chloride	2.136kg
4	Imidazole	1.319kg
5	R-phenylethylamine	0.480kg
6	Tertiary butanol	1.31kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.:174/6/82-ALC4/2014	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved	
HQ File :01/82/050/00576/AM15/	RLA File :52/24/040/00010/AM15/	Lic.No/Date:5210041062 23.05.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/24/2014-Ch. II dated 27.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,4-DI-HYDROXY 5-NITRO BENZALDEHYDE - 99% MIN.	1 kg	1.	VANILLIN - 99.5% MIN	1.58 kg
		2.	DIMETHYL FORMAMIDE - 99.5% MIN.	1.26 kg
RA may take appropriate action as per the decision of Norms Committee.				

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F. No.35011/789/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

(H)

Udyog Bhawan,
New Delhi, the August, 2014

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Intas Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/688/AM-14/DES-3/790 dated the 28/10/13 vide which application from M/s. Intas Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Simvastatin Tablets 10 mg, 20 mg, 40 mg and 80mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	For Export of 1000 NOS Tablets (Qty. in kgs)			
		10 mg Tabs	20 mg Tabs	40 mg Tabs	80 mg Tabs
1.	Simvastatin USP	0.0102	0.0204	0.0408	0.0816
2.	Ascorbic Acid	0.0025	0.005	0.01	0.02
3.	Citric Acid Monohydrate	0.0013	0.0025	0.005	0.01
4.	Croscarmellose Sodium	0.0020	0.004	0.008	0.016
5.	Hypromellose	0.0019	0.0038	0.0076	0.0152
6.	Hydroxyl Propyl Cellulose	0.0006	0.0012	0.0024	0.0048
7.	Lactose Monohydrate	0.0742	0.1484	0.2968	0.5936
8.	Magnesium Stearate	0.0008	0.0015	0.003	0.006
9.	Microcrystalline Cellulose	0.0063	0.0125	0.025	0.05
10.	Talc	0.0002	0.0003	0.0006	0.0012
11.	Triethyl Citrate	0.0003	0.0006	0.0012	0.0024
12.	Titanium Dioxide	0.0006	0.0012	0.0024	0.0048
13.	Starch	0.0030	0.006	0.012	0.024
14.	Dehydrated Alcohol	0.0038	0.0075	0.015	0.03
15.	HDPE Bottle	As per packing policy			
16.	PP CR Closures				

This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO), Udyog Bhawan, New Delhi

F. No.35011/51/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: December 19, 2016

Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of M/s Jodas Expoin Pvt. Ltd., for
Imipenem 500 mg + Cilasatatin 500 mg for Injection.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/01735/AM-16/DES-3/1905 dated 30/03/2016 and subsequent letter from M/s Jodas Expoin Pvt. Ltd., for fixation of norms against export of **Imipenem 500 mg + Cilasatatin 500 mg for Injection**. This department has examined the matter and following norms are recommended against this application.

Product to be Exported			Raw materials to be Imported	
S.No	Description	Quantity	Description	Quantity
1	Imipenem 500 mg + Cilasatatin 500 mg for Injection (each vial contains Imipenem 500 mg + Cilasatatin 500 mg)	1 vial	Imipenem + Cilasatatin (Buffered with Sodium Bicarbonate)	1106.25 mg

2. Considering the correlation of molecular weights of the salts of the APIs used and their bases, DGFT may consider the above norms for publication of SION for the export commodity, i.e. **Imipenem 500 mg + Cilasatatin 500 mg for Injection** (each vial contains Imipenem 500 mg + Cilasatatin 500 mg)

3) This issues with the approval of competent authority.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone: 23323292
Email: barn.khast@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri Nirmal Kumar, Dy DGFT),
Udyog Bhawan, New Delhi
Email: nirmal.kumar65@nic.in

फा. सं. 35011/520/2012-पीआई (नॉम्स)

भारत सरकार
रसायन और उर्वरक मंत्रालय
औषध विभाग

उद्योग भवन, नई दिल्ली
दिनांक 12th November, 2012

कार्यालय ज्ञापन

विषय: प्रक्रिया पुस्तिका (खंड 1) के पैरा 4.7 के अधीन मानदंडों का निर्धारण- M/s. Kopran Ltd.

विदेश व्यापार महानिदेशालय (डीजीएफटी) के दिनांक 15/07/2012 के यू.ओ. सं. 01/82/50/1525/एम12/डीईएस-3/307 का हवाला देने का निदेश हुआ है जिसके तहत M/s. Kopran Ltd. से प्राप्त आवेदन Clarithromycin Granules 43% के निर्यात हेतु पैरा 4.7 के अंतर्गत मानदंडों के निर्धारण के लिए इस विभाग को भेजा गया था। इस विभाग ने मामले की जांच की है और प्रक्रिया पुस्तिका (खंड 1) 2009-14 के पैरा 4.7 के अंतर्गत निम्नलिखित टिप्पणियां की जाती हैं-

क्र.सं.	आयात मद	संस्तुत मात्रा कि.ग्रा./कि.ग्रा.
1.	Clarithromycin	0.4343
2.	Acetone	1.6565
3.	Acrypol 934	0.391
4.	Triethyl Citrate	0.0434

2. इसे निदेशक (लागत) के अनुमोदन से जारी किया गया है ।

(एन.एन. आहुजा)
अनुभाग अधिकारी
पीआई-नॉम्स

Tel.: 011-23063341

विदेश व्यापार महानिदेशालय,
वाणिज्य विभाग,
(श्रीमती ललिता मैनी, एफटीडीओ), उद्योग भवन, नई दिल्ली।

F. No.35011/292/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

28/99
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Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Jodas Expoim Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1379/AM-15/DES-3/44 dated the 12/05/15 vide which application from M/s. Jodas Expoim Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Heparin Injection-5ml vial**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Heparin Sodium	183.333mg/vial

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Case No.:227/10/82- ALC4/2013	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status:Case Approved
HQ File :01/82/050/00410/AM14/	RLA File :52/24/040/00002/AM14/	Lic.No/Date:5210039825 05.06.2013	Defer Date:

Decision : In the light of written comments received from Department of Biotechnology vide their OM No. BT/IL/05/367/2012-PID dated 14.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	S.No	Item of Import	Quantity allowed kg/kg
ParaHIT-F (Device) Test Kit [50 tests in 1 kit/packs]. [RAPID DIAGNOSTIC TEST KITS]	1 kg	1.	BRIJ-35	53.33 gm
		2.	TRITON X-100	0.1224 Ltr
		3.	ANTI MOUSE IgG (GOAT)	0.056 gm
		4.	BSA PROTEASE FREE POWDER	241.00 gms
		5.	MAB TO P. FALCIPARUM FOR NCM.	0.0183 gm
		6.	MAB FOR P. FALCIPARUM COLLOIDAL GOLD REA	0.0094 gm
		7.	MOUSE IgG (PURIFIED)	0.0047 gm
		8.	CONJUGATE RELEASING PAD (2040/2033)PARAHIT. (21 mm x 500 feet)	21 mm x 683 feet
		9.	CONJUGATE RELEASING PAD 10MM. (10 mm x 500 feet)	10 mm x 683 feet
		10.	SAMPLE PAD FOR RAPID TEST. (22 mm x 50 mtr)	22 mm x 69 mtr
		11.	ABSORBENT PAD FOR RAPID TEST 22 MM X 50 MTR. (22 mm x 50 mtr)	22 mm x 69.0 mtr
		12.	GOLD CHLORIDE (DUTY PAID)	0.7286 gm
		13.	DIS. SAFTY SEAL LANCETS PACK CONTAIN-25.	2000 nos
		14.	HEPARINIZED CAPALLARIES PACK CONT. 25.	2000 nos
		15.	DISPOSABLE SWAB PACK EACH CONTAIN-25.	2000 nos

RA may take appropriate action as per the decision of Norms Committee's.

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Case No.: 157/6/82- ALC4/2014	Party Name: GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date: 8/82- ALC4/2014 25.09.2014	Status: Approved		
HQ File :01/82/050/00559/AM15/	RLA File :07/24/040/00473/AM14/	Lic.No/Date: 0710103554 10.04.2014	Defer Date:12.11.2014		
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 09.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
182	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Calcium Citrate	1 kg	1	Citric Acid	0.816 kg
			2	Calcium Carbonate	0.708 kg
	Magnesium Citrate	1 kg	1	Citric Acid	1.001 kg
			2	Magnesium Carbonate	0.730 kg
	Potassium Citrate	1 kg	1	Citric Acid	0.859 kg
	Zinc Citrate	1 kg	1	Citric Acid	0.880 kg
RA may take appropriate action as per the decision of Norms Committee.					

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Case No.:51/4/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved
HQ File :01/82/050/00102/AM12/	RLA File :09/24/040/00021/AM12/	Lic.No/Date:0910046390 13.04.2011	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2010-Ch.II dated 07.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
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Export product	Exp. Qty.	Sl.No.	Import items
Vivinol (4-N Butyl Resorcinol or 4-Butyl-1,3-Dihydroxy Benzene)	1 Kg.	1.	Resorcinol
		2.	4 (N) Butyric Acid
		3.	Zinc Chloride Anhydrous
		4.	Toluene
		5.	Hexane
		6.	Isopropyl Alcohol
			Qty. allowed
			2.42 kg
			2.54 kg
			1.00 kg
			1.00 kg
			1.00 kg
RA concerned may take further necessary action as per above decision of NC.			

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Case No.:4/4/82-ALC4/2011	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:4/82- ALC4/2011 26.04.2011	Status:Case Approved													
HQ File :01/82/050/00055/AM12/	RLA File :04/24/040/00309/AM11/	Lic.No/Date:0410121740 21.02.2011														
69 Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/51/2006-Ch.II dated 31.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Keydime AKD Alkyl Ketene Dimer Emulsion (Containing AKD Wax 10% Starch 0.7%)</td> <td rowspan="2">1 kg</td> <td>1.</td> <td>Alkyl Ketene Dimer Wax</td> <td>0.100 kg</td> </tr> <tr> <td>2.</td> <td>Relevant Starch</td> <td>0.007 kg</td> </tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Keydime AKD Alkyl Ketene Dimer Emulsion (Containing AKD Wax 10% Starch 0.7%)	1 kg	1.	Alkyl Ketene Dimer Wax	0.100 kg	2.	Relevant Starch	0.007 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Keydime AKD Alkyl Ketene Dimer Emulsion (Containing AKD Wax 10% Starch 0.7%)	1 kg	1.	Alkyl Ketene Dimer Wax	0.100 kg												
		2.	Relevant Starch	0.007 kg												
RA concerned may take further necessary action as per above decision of NC.																

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Case No.: 41/16/82-ALC4/2012	Party Name: V.D.H. ORGANICS PVT. LTD	Meet No/Date: 22/82-ALC4/2012 18.10.2012	Status: Case Approved
HQ File :01/82/050/00477/AM13/	RLA File :05/24/040/00170/AM13/	Lic.No/Date: 0510331265 03.08.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/28/2012-Ch. III dated 5.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Thymol Crystal (3-Hydroxy-P-Cymene) (Above 98.5% pure)	1 kg	1.	Meta Cresol (Above 98.5% pure)	0.785 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.: 56/24/82-ALC4/2012	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Approved
HQ File :01/82/050/00860/AM13/	RLA File :52/24/040/00029/AM13/	Lic.No/Date:5210039086 09.10.2012	Defer Date:

165 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/90/2012-Ch. II dated 4.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
4-Hydroxy Coumarin - 99% min.	1 kg	1.	Ortho Hydroxy Hydroxyacetophenone- 98% Min.	0.950 kg
		2.	Dimethyl Carbonate-98% Min.	1.654 kg

RA may take appropriate action as per the decision of Norms Committee.

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F. No.35011/474/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Astrix Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/348/AM-16/DES-3/586 dated the 13/07/15 vide which application from M/s. Astrix Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Nevirapine (Malononitrile Route)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
✓ 1.	Malononitrile	0.84
2.	Acetone	2.46
3.	Dichloromethane	4.053
4.	Methanol	2.964
5.	Acetic Acid	0.33
6.	Toluene	0.469
✓ 7.	Tri Ethyl Amine	0.52
✓ 8.	2-Chloro Nicotinic Acid	0.902
9.	O-Xylene	1.249
✓ 10.	Cyclopropyl Amine	0.57
✓ 11.	Dimethyl Formamide	0.37
12.	Ethyl Acetate	3.156

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.:15/16/82-ALC4/2012	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:16/82- ALC4/2012 16.08.2012	Status:Case Approved		
HQ File :01/82/050/00451/AM13/	RLA File :03/94/040/00193/AM13/	Lic.No/Date:0310699605 22.06.2012	Defer Date:		
Decision : In the light of earlier decision taken in meeting no. 47/82 dated 22.2.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
309	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Methyl Hydroxy Benzoate BP/Methyl Paraben	1 Kg.	1.	Para Hydroxy Benzoic Acid	0.989 kg
			2.	Methanol	0.500 kg
	Propyl Hydroxy Benzoate BP/Propyl Paraben	1 kg	1.	Para Hydroxy Benzoic Acid	0.836 kg
			2.	Propanol	0.472 kg
RA may take appropriate action as per the decision of Norms Committee.					

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Case No.: 241/3/82-ALC4/2014	Party Name: ATUL LIMITED,	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Approved												
HQ File :01/82/050/00245/AM15/	RLA File :08/24/040/00483/AM14/	Lic.No/Date: 0810129084 21.02.2014	Defer Date:												
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 15022/14/2011-Ch. II dated 30.06.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:															
Item of Export	Qty.	S,No	<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 40%;">Item of Import</td> <td style="width: 60%;">Quantity allowed kg/kg</td> </tr> <tr> <td>1,3-Cyclohexanedione</td> <td>1 kg</td> </tr> <tr> <td>1.</td> <td>Resorcinol</td> </tr> <tr> <td>2.</td> <td>Caustic Soda Flakes</td> </tr> <tr> <td></td> <td>1.12 kg</td> </tr> <tr> <td></td> <td>0.460 kg</td> </tr> </table>	Item of Import	Quantity allowed kg/kg	1,3-Cyclohexanedione	1 kg	1.	Resorcinol	2.	Caustic Soda Flakes		1.12 kg		0.460 kg
Item of Import	Quantity allowed kg/kg														
1,3-Cyclohexanedione	1 kg														
1.	Resorcinol														
2.	Caustic Soda Flakes														
	1.12 kg														
	0.460 kg														

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Case No.:48/21/82- ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:21/82- ALC4/2011 23.08.2011	Status:Case Approved										
HQ File :01/82/050/00630/AM12/	RLA File :07/24/040/00140/AM12/	Lic.No/Date:0710080871 25.07.2011											
79 Decision : Committee considered case as per agenda and in light of earlier decision taken in 46/82 meeting held on 09.02.2010 and in consultation with technical authority present in meeting, decided to fix norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>Calcium Levulinate</td> <td>1 Kg.</td> <td>1.</td> <td>Levulinic Acid</td> <td>0.954 kg</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Calcium Levulinate	1 Kg.	1.	Levulinic Acid	0.954 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Calcium Levulinate	1 Kg.	1.	Levulinic Acid	0.954 kg									

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Case No.:31/5/82-ALC4/2014	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:10/82-ALC4/2014 12.11.2014	Status: Approved																			
HQ File :01/82/050/00348/AM15/	RLA File :08/24/040/00017/AM15/	Lic.No/Date:0810130717 21.04.2014	Defer Date:																			
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/30/2014-Ch. II dated 14.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																						
167	<table border="1"> <thead> <tr> <th>Export product</th> <th>Export Quantity</th> <th>S.No.</th> <th>Import items</th> <th>Quantity Allowed</th> </tr> </thead> <tbody> <tr> <td rowspan="4">4 CAPS (4 CHLORO 2 AMINO PHENOL 6 SULPHONIC ACID)</td> <td rowspan="4">1 kg</td> <td>1.</td> <td>PHENOL</td> <td>1.55 kg</td> </tr> <tr> <td>2.</td> <td>CAUSTIC SODA LYE (100% REAL BASIS)</td> <td>2.00 kg</td> </tr> <tr> <td>3.</td> <td>ACETIC ACID</td> <td>0.500 kg</td> </tr> <tr> <td>4.</td> <td>SODA ASH</td> <td>Not required in the process</td> </tr> </tbody> </table>			Export product	Export Quantity	S.No.	Import items	Quantity Allowed	4 CAPS (4 CHLORO 2 AMINO PHENOL 6 SULPHONIC ACID)	1 kg	1.	PHENOL	1.55 kg	2.	CAUSTIC SODA LYE (100% REAL BASIS)	2.00 kg	3.	ACETIC ACID	0.500 kg	4.	SODA ASH	Not required in the process
Export product	Export Quantity	S.No.	Import items	Quantity Allowed																		
4 CAPS (4 CHLORO 2 AMINO PHENOL 6 SULPHONIC ACID)	1 kg	1.	PHENOL	1.55 kg																		
		2.	CAUSTIC SODA LYE (100% REAL BASIS)	2.00 kg																		
		3.	ACETIC ACID	0.500 kg																		
		4.	SODA ASH	Not required in the process																		
RA may take appropriate action as per the decision of Norms Committee.																						

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Case No.:54/49/82-ALC4/2011	Party Name:ATUL LIMITED,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved													
HQ File :01/82/050/01363/AM12/	RLA File :08/24/040/00124/AM12/	Lic.No/Date:0810108373 02.02.2012	Defer Date:													
222 Decision : The Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 36/11 dated 7.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1" style="width: 100%; border-collapse: collapse; margin-top: 5px;"> <thead> <tr> <th style="width: 30%;">Export product</th> <th style="width: 10%;">Exp. Qty.</th> <th style="width: 5%;">Sl.No.</th> <th style="width: 35%;">Import items</th> <th style="width: 20%;">Qty. allowed</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Reactive Diluent Lapox</td> <td rowspan="2">1 Kg.</td> <td>1.</td> <td>Epichlorohydrin</td> <td>0.920 kg</td> </tr> <tr> <td>2.</td> <td>Phenol</td> <td>0.941 kg</td> </tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Reactive Diluent Lapox	1 Kg.	1.	Epichlorohydrin	0.920 kg	2.	Phenol	0.941 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Reactive Diluent Lapox	1 Kg.	1.	Epichlorohydrin	0.920 kg												
		2.	Phenol	0.941 kg												
RA concerned may take further necessary action as per above decision of NC.																

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Case No.:22/1/82-ALC4/2012	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:1/82- ALC4/2012 03.04.2012	Status:Case Approved		
HQ File :01/82/050/01464/AM12/	RLA File :03/94/040/00972/AM12/	Lic.No/Date:0310682027 15.02.2012	Defer Date:		
215	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals received vide their U.O No. 14010/83/2010/Ch. II dated 29.11.2010, it was decided to ratify , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product		Export Qty.	Sl.No.	Import items	Qty. allowed
Disodium Zinc EDTA Content 15% (=/- 0.5%)		1 kg		Ethylene Diamine Tetra Acetic Acid (EDTA)	0.690 kg
RA may take appropriate action as per the decision of Norms Committee.					

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Case No.:59/24/82-ALC4/2012	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved	
HQ File :01/82/050/00863/AM13/	RLA File :03/94/040/00447/AM13/	Lic.No/Date:0310709879 21.09.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 9.4.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity allowed
Disodium Magnesium EDTA (Magnesium content 6%+/-0,5)	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.690 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:28/6/82-ALC4/2011	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved																												
HQ File :01/82/050/00146/AM12/	RLA File :03/94/040/00781/AM11/	Lic.No/Date:0310623267 25.03.2011																													
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/109/2008-Ch.II dated 14.07.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																															
43	<table border="1"><thead><tr><th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr></thead><tbody><tr><td rowspan="7">Para Isopropoxy Ethyl Benzoate (RELD 1000)</td><td rowspan="7">1 Kg.</td><td>1.</td><td>Para Hydroxy Benzoic Acid (PHBA)</td><td>0.713 kg</td></tr><tr><td>2.</td><td>Dimethyl Formamide (DMF)</td><td>0.200 kg</td></tr><tr><td>3.</td><td>Potassium Carbonate</td><td>0.737 kg</td></tr><tr><td>4.</td><td>Isopropyl Bromide</td><td>0.622 kg</td></tr><tr><td>5.</td><td>Caustic Soda Flakes</td><td>0.050 kg</td></tr><tr><td>6.</td><td>Toluene</td><td>0.335 kg</td></tr><tr><td>7.</td><td>Ethyl Alcohol (Denatured)</td><td>0.238 kg</td></tr></tbody></table>			Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Para Isopropoxy Ethyl Benzoate (RELD 1000)	1 Kg.	1.	Para Hydroxy Benzoic Acid (PHBA)	0.713 kg	2.	Dimethyl Formamide (DMF)	0.200 kg	3.	Potassium Carbonate	0.737 kg	4.	Isopropyl Bromide	0.622 kg	5.	Caustic Soda Flakes	0.050 kg	6.	Toluene	0.335 kg	7.	Ethyl Alcohol (Denatured)	0.238 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																											
Para Isopropoxy Ethyl Benzoate (RELD 1000)	1 Kg.	1.	Para Hydroxy Benzoic Acid (PHBA)	0.713 kg																											
		2.	Dimethyl Formamide (DMF)	0.200 kg																											
		3.	Potassium Carbonate	0.737 kg																											
		4.	Isopropyl Bromide	0.622 kg																											
		5.	Caustic Soda Flakes	0.050 kg																											
		6.	Toluene	0.335 kg																											
		7.	Ethyl Alcohol (Denatured)	0.238 kg																											
RA concerned may take further necessary action as per above decision of NC.																															

142145, 17/1/198

Case No.:59/3/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT)	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Approved
HQ File :01/82/050/00063/AM13/	RLA File :05/23/040/00483/AM12/	Lic.No/Date:0510319858 12.03.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 49/82 dated 2.3.2010 and written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/82/2010-Ch. II dated 19.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
4-(Dimethyl Amino)-Pyridine	1 kg	1.	Alumino Silicate Catalyst	0.436
		2.	Denatured Ethyl Alcohol	5.34
		3.	Methanol	3.22
		4.	Thionyl Chloride	4.14
		5.	Dimethyl Formamide	5.18
		6.	Toluene	2.00

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:57/24/82-ALC4/2012	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
HQ File :01/82/050/00861/AM13/	RLA File :52/24/040/00028/AM13/	Lic.No/Date:5210039089 09.10.2012	Defer Date:

166 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/90/2012-Ch. II dated 4.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
1-(2-[2-Hydroxy Ethoxy]Ethyl) Piperazine -99% Min.	1 kg	1.	2-(2-Chloro Ethoxy) Ethanol-98% Min.	1.100 kg
		2.	Piperazine Anhydrous 98% Min.	1.626 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No. B 444	M/s. Vivimed Labs Limited																									
Norms Committee Meeting No.29/AM13	01/83/00351/AM 09/DES III																									
Meeting Date:24.01.2013	RLA File No. 09/24/040/00514/AM 08																									
Adv. Lic. No. & Date	0910033449 dated 26.3.2008																									
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14011/8/2012-SO (Ch. II) dated 11.1.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 35%;">Export product</th> <th style="width: 10%;">Exp. Qty.</th> <th style="width: 5%;">Sl.No.</th> <th style="width: 35%;">Import items</th> <th style="width: 15%;">Qty. allowed</th> </tr> </thead> <tbody> <tr> <td rowspan="5">Octyl Dimethyl Para Amino Benzoic Acid</td> <td rowspan="5">1 kg</td> <td>1.</td> <td>Para Nitro Benzoic Acid (PNBA)</td> <td>0.742 kg</td> </tr> <tr> <td>2.</td> <td>2-Ethyl Hexanol</td> <td>0.620 kg</td> </tr> <tr> <td>3.</td> <td>Perchloro Ethylene (PCE)</td> <td>0.555 kg</td> </tr> <tr> <td>4.</td> <td>Methanol</td> <td>0.727 kg</td> </tr> <tr> <td>5.</td> <td>Hexane</td> <td>0.577 kg</td> </tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Octyl Dimethyl Para Amino Benzoic Acid	1 kg	1.	Para Nitro Benzoic Acid (PNBA)	0.742 kg	2.	2-Ethyl Hexanol	0.620 kg	3.	Perchloro Ethylene (PCE)	0.555 kg	4.	Methanol	0.727 kg	5.	Hexane	0.577 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																						
Octyl Dimethyl Para Amino Benzoic Acid	1 kg	1.	Para Nitro Benzoic Acid (PNBA)	0.742 kg																						
		2.	2-Ethyl Hexanol	0.620 kg																						
		3.	Perchloro Ethylene (PCE)	0.555 kg																						
		4.	Methanol	0.727 kg																						
		5.	Hexane	0.577 kg																						

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Case No.:251/5/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2015 16.09.2015	Status:Case Approved
HQ File :01/82/050/00391/AM16/	RLA File :05/24/040/00538/AM15/	Lic.No/Date:0510393340 24.02.2015	Defer Date:

316 **Decision :** The committee decided to ratify the norms based on the recommendation of Department of 46011/79/2014-PC-II dt. 26.8.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg
Di-Octyl Teraphthalate (DOTP)	1kg	1 Pure Tere Phthalic Acid	0.400
		2 2-Ethyl Hexanol	0.613

RA may take further action accordingly.

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Case No.:10/45/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Approved
HQ File :01/82/050/01187/AM12/	RLA File :05/23/040/00354/AM12/	Lic.No/Date:0510312171 22.12.2011	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/38/2011-Ch. II dated 26.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export product	Exp. Qty.	Sl.No.	Import items Qty. allowed
2-Chloropyridine	1 kg	1.	Alumino Silicate Catalyst 0.019 kg
		2.	Ethyl Alcohol (Denatured) 2.325 kg
		3.	Methanol 1.410 kg
		4.	Caustic Soda 1.400 kg
RA may take appropriate action as per the decision of Norms Committee.			

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156

Case No.: 50/14/82-ALC4/2013	Party Name: SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date: 14/82-ALC4/2013 24.10.2013	Status: Apporved
HQ File :01/82/050/00635/AM14/	RLA File :05/24/040/00195/AM14/	Lic.No/Date: 0510364317 03.09.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/28/2012-Ch II dated 28.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
MENTHOL	1 kg	1.	META - CRESOL ABOVE 98.5% PURE	1.50 kg
		2.	ISO PROPYL ALCOHOL	1.80 kg

A may take appropriate action as per the decision of Norms Committee.

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Case No.:104/10/82-ALC4/2013	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:10/82-ALC4/2013 22.08.2013	Status:Case Approved
HQ File :01/82/050/00287/AM14/	RLA File :05/24/040/00087/AM14/	Lic.No/Date:0510357306 17.06.2013	Defer Date:

397 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/58/2010-Ch. II dated 2.4.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Thymol Crystals (3-Hydroxy-P-Cymene)	1 kg	1	Meta Cresol (M-Cresol)	0.785 kg

RA may take appropriate action as per the decision of Norms Committee.

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Udyog Bhawan, New Delhi,
Dated: 18 May, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Malladi Drugs & Pharma Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1488/AM-16/DES-3/1662 dated the 19/2/16 vide which application from M/s Malladi Drugs & Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(4S,5R)-(-)-4-methyl-5-phenyl-2-oxazolidinone(chiral oxazolidinone)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Propiophenone	5.98kg
2	Diethyl carbonate	0.95kg
3	Toluene	8.90kg
4	Isopropyl alcohol	11.22kg
5	Heptane	6.82kg
6	Methyl isobutyl ketone	3.11kg
7	Acetone	3.56kg
8	Caustic soda flakes	3.11kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.: 38/8/82-ALC4/2013	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved	
HQ File :01/82/050/00169/AM14/	RLA File :09/24/040/00573/AM13/	Lic.No/Date:0910055282 05.03.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/34/2011-Ch. II dated 10.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dimethyl Dimethylol Hydantoin (Assay 52-53% min.)	1 kg	1	5,5 Dimethyl Hydantoin White fine/Crystalline Powder	0.370 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Udyog Bhawan, New Delhi,
Dated: August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Alchem International (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/539/AM-16/DES-3/610 dated the 15/7/15 vide which application from M/s Alchem International (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Digoxin**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended
1	Digitalis Lanata Leaves	266.64kg/kg Digoxin export

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/283/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Nectar Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/505/AM-16/DES-3/210 dated the 29/06/15 vide which application from M/s. Nectar Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cephalothin for Injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	7-ACA	0.80
2.	2-thiophene acetyl chloride	0.528
3.	Sodium hydrogen orthophosphate	0.32
4.	Sodium hydroxide	0.32
5.	Hydrochloric acid	Not an importable item.
6.	Sodium carbonate	0.266
7.	Activated carbon	0.100
8.	EDTA	0.037
9.	Ethyl acetate	2.35
10.	Sodium 2-ethyl hexanoate	0.480
11.	Acetone	0.576
12.	Methylene chloride	1.914
13.	Ethanol	1.00
14.	Sodium bicarbonate	0.030
15.	Aluminium bottles	Relevant, As per packing policy.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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174

Case No.: 48/18/82-ALC4/2012	Party Name:RONAK CHEMICALS	Meet No/Date:2/82- ALC4/2013 18.04.2013	Status: Case Approved
HQ File :01/82/050/00543/AM13/	RLA File :34/24/040/00109/AM13/	Lic.No/Date:3410034708 23.07.2012	Defer Date:

84 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/5/2013-Ch. II dated 12.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Barbituric Acid	1 kg	✓ 1.	Di-Ethyl Malonate	1.46 kg
		2.	Sodium Metal	0.179 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:18/7/82-ALC4/2015	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:7/82- ALC4/2015 24.07.2015	Status:Case Approved	
HQ File :01/82/050/00623/AM16/	RLA File :52/24/040/00068/AM15/	Lic.No/Date:5210041438 25.02.2015	Defer Date:	
Decision : The committee decided to ratify the norms based on the recommendation of Department of C&PC Chemicals vide letter No.14010/3/2015-Ch-II dt. 7.7.2015 as per details given below or as applied by the firm whichever is less:-				
469	Export product	Qty.	Import items	Qty.kg.
	HDC HP 100	1kg	PARA CHLORO PHENOL	0.604
	(FORMULATED 2		DIMETHYL SULFOXIDE	0.309
	HYDROXY-4,4		PER CHLORO ETHYLENE	0.309
	DICHLORO		PROPYLENE GLYCOL	0.707
DIPHENYL ETHER				
30% SOLUTION)				
RA may take further action accordingly.				

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Case No.:10/49/82-ALC4/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
HQ File :01/82/050/01319/AM12/	RLA File :03/95/040/00954/AM12/	Lic.No/Date:0310683707 27.02.2012	Defer Date:

249 **Decision :** Committee considered case as per agenda and in light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/10/2010-Ch. II dated 24.5.2011 and note dated 6.3.2011 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Stero Tipa 85 (Triisopropanolamine)	1 kg	1	Propylene Oxide	0.880 kg
Stero MDEA (Methyl Diethanol Amine)	1 kg	✓ 1	Mono Methyl Amine	0.286 kg
		✓ 2.	Ethylene Oxide	0.810 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:28/35/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT)	Meet No/Date:49/82- ALC4/2011 06.03.2012	Status:Case Approved																				
HQ File :01/82/050/00955/AM12/	RLA File :05/23/040/00247/AM12/	Lic.No/Date:0510305029 12.10.2011	Defer Date:																				
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 45/82 held on 2.2.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																							
<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 35%;">Export product</th> <th style="width: 10%;">Exp. Qty.</th> <th style="width: 10%;">Sl.No.</th> <th style="width: 35%;">Import items</th> <th style="width: 10%;">Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>Citalopram Tablet 10 mg</td> <td>1 No..</td> <td>1.</td> <td>Citalopram Hydrobromide</td> <td>12.49 mg</td> </tr> <tr> <td>Citalopram Tablet 20 mg</td> <td>1 No.</td> <td>1.</td> <td>Citalopram Hydrobromide</td> <td>24.98 mg</td> </tr> <tr> <td>Citalopram Tablet 40 mg</td> <td>1 No.</td> <td>1.</td> <td>Citalopram hydrobromide</td> <td>49.96 mg</td> </tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Citalopram Tablet 10 mg	1 No..	1.	Citalopram Hydrobromide	12.49 mg	Citalopram Tablet 20 mg	1 No.	1.	Citalopram Hydrobromide	24.98 mg	Citalopram Tablet 40 mg	1 No.	1.	Citalopram hydrobromide	49.96 mg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																			
Citalopram Tablet 10 mg	1 No..	1.	Citalopram Hydrobromide	12.49 mg																			
Citalopram Tablet 20 mg	1 No.	1.	Citalopram Hydrobromide	24.98 mg																			
Citalopram Tablet 40 mg	1 No.	1.	Citalopram hydrobromide	49.96 mg																			
RA concerned may take further necessary action as per above decision of NC.																							

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Case No.: 57/16/82-ALC4/2012	Party Name:RIDDHI PHARMA	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Approved															
HQ File :01/82/050/00493/AM13/	RLA File :34/24/040/00052/AM13/	Lic.No/Date:3410034301 01.06.2012	Defer Date:															
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/76/2010-Ch. II dated 12.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 35%;">Export product</th> <th style="width: 10%;">Exp. Qty.</th> <th style="width: 10%;">Sl.No.</th> <th style="width: 35%;">Import items</th> <th style="width: 10%;">Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>1,3, Dichloro Acetone</td> <td>1 kg</td> <td>1</td> <td>1,3-Dichloro-2-Propanol</td> <td>1.069 kg</td> </tr> <tr> <td></td> <td></td> <td>2.</td> <td>Sodium Dichromate</td> <td>1.700 kg</td> </tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	1,3, Dichloro Acetone	1 kg	1	1,3-Dichloro-2-Propanol	1.069 kg			2.	Sodium Dichromate	1.700 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
1,3, Dichloro Acetone	1 kg	1	1,3-Dichloro-2-Propanol	1.069 kg														
		2.	Sodium Dichromate	1.700 kg														

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Case No.: 83/46/82-ALC4/2011	Party Name: NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date: 46/82-ALC4/2011 14.02.2012	Status: Case Approved
HQ File :01/82/050/01299/AM12/	RLA File :03/95/040/00829/AM12/	Lic.No/Date: 0310675517 09.01.2012	Defer Date:
Decision : Committee considered case as per agenda and in light written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/83/2010/Ch. II dated 29.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Sl.No.	Import items
Zinc Diammonium EDTA-Liquid Zinc content 9%(+/-1)Disodium EDTA Zinc (Zn Content 15% (+/-0,5%)	1 kg	1	Ethylene Diamine Tetra Acetic Acid (EDTA)
			Qty. allowed 0.422 kg
RA may take appropriate action as per the decision of Norms Committee			

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Case No.: 17/41/82-ALC4/2011	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status: Case Approved
HQ File :01/82/050/01018/AM12/	RLA File :34/24/040/00158/AM12/	Lic.No/Date:3410032075 02.11.2011	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Methoxy Acetyl Chloride Clear Colourless Liquid Assay: Min. 99%	1 kg	1.	Methoxy Acetic Acid Clear Colourless Liquid Assay: Min. 99%	0.921 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:58/24/82-ALC4/2012	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved	
HQ File :01/82/050/00862/AM13/	RLA File :03/94/040/00446/AM13/	Lic.No/Date:0310709780 20.09.2012	Defer Date:	
Decision : : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 9.4.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity allowed
Cobalt EDTA (Co content 13% +/-1)	1 kg	1	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.717 kg
RA may take appropriate action as per the decision of Norms Committee				

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JF. No.35011/113/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: March 8, 2017

Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of M/s Globe Trotters (P) Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/00100/AM-17/DES-3 /115 dated the 23/05/2016 vide which an application from M/s Globe Trotters (P) Ltd. was sent to this Department for fixation of norms against export of **Meropenen for Injection (Sterile Dry Mixture of Meropenem & Sodium Carbonate)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14: -

Product to be Exported			Raw materials to be Imported	
S. No.	Description	Quantity	Description	Quantity for 1 kg
1.	Meropenen for Injection (Sterile Dry Mixture of Meropenem & Sodium Carbonate)	1 kg	Meropenem Acid Trihydrate (Crude)	0.798 kg

2. This issues with the approval of competent authority.

BK Khastgir

Barnali Khastgir)

Under Secretary to the Government of India

Phone: 23323292

Email: barn.khast@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri Nirmal Kumar, Dy DGFT),
Udyog Bhawan, New Delhi
Email: nirmal.kumar65@nic.in

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DES-III

. No.35011/724/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

guy

Udyog Bhawan, New Delhi,
Dated: 04 April, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Kopran Research Laboratories Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/991/AM-16/DES-3/1122 dated the 26/11/15 vide which application from M/s Kopran Research Laboratories Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefepime for injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
✓ 1	Cefepime Hcl (non-sterile)	0.655kg ✓
2	Acetone	1.816kg
3	L-Arginine (non-sterile)	0.37kg
4	Iso-propyl alcohol	0.392kg
5	Packing material : aluminium canister	As per packing policy

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Shastri Bhawan, New Delhi,
Dated: June 13, 2016

Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of M/s Sentiss Pharma Pvt. Ltd., for
Tobriss (Tobramycin 0.3%) Eye Drops 5 ml.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01426/AM-16/DES-3/1557 dated 14/01/2016 and subsequent letter from M/s Sentiss Pharma Pvt. Ltd. for fixation of norms against export of **Tobriss (Tobramycin 0.3%) Eye Drops 5 ml.** This department has examined the matter and following norms are recommended against this application.

Product to be Exported			Raw materials to be Imported	
S.No	Description	Quantity	Description	Quantity per pack
1	Tobriss (Tobramycin 0.3%) Eye Drops, 5 ml pack.	1 pack of 5 ml	Tobramycin Sulfate	19.057 mg

2. This issues with the approval of Director (Pharma Industry).

(Raj Kumar)
Under Secretary to the Government of India
Phone: 23071162
Uspi3-Pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

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Case No. C-18	M/s Encee Aromatics Pvt Ltd
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/162/00745/AM12/DES-III

Chemexcil has forwarded the request of the firm for modification of SION for the export product **Secondary Butyl Quinoline**. In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/53/2012-Ch. II dated 05.082013, it was decided to modification of SION A-3147, under Para 4.8(a) of HBP v 1 as per details given below:

Export Product	Export Qty.	S.No	Import Item	Qty. allowed kg/kg
Secondary Butyl Quinoline	1 kg	1.	Secondary Butyl Benzene	1.890 kg
			OR	
		2.	Secondary Butyl Aniline	1.412 kg
		3.	Glycerine	2.748 kg

Decision: The above modification of SION would be notified through Public Notice

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F. No.35011/867/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 24 May, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Sun Pharma Industries Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1699/AM-16/DES-3/1741 dated the 2/3/16 vide which application from M/s Sun Pharma Industries Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Pentoxifylline**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg of export
1	Theobromine	0.84kg
2	6-chloro-2-hexanone	0.72kg
3	Dimethyl formamide(with 75% recovery)	0.75kg
4	Pottasium carbonate	0.43kg
5	Methanol	0.75kg
6	Acticarbhone	0.0117kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/138/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Optimus Drugs (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/256/AM-17/DES-3/208 dated the 4/7/16 vide which application from M/s Optimus Drugs (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Daclatasvir Dihydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

- 1) The import item no.1 i.e. 4,4-bis (chloromethyl) biphenyl does not match with the process detail /chemistry furnished by the firm.
Revised process or description of import item may be given.
- 2) Past production vis-à-vis actual consumption of all imported inputs duly certified by Central Excise Authorities may be given.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/156/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: September, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Alphamed Formulations (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1484/AM-16/DES-3/234 dated the 8/7/16 vide which application from M/s Alphamed Formulations (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Guronsan C Effervescent Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call copy of master-batch formula duly authenticated by Q.C. incharge.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/774/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Shastri Bhawan, New Delhi,
Dated: July 5, 2016

Office Memorandum

Sub: - Fixation of norms - Application of M/s J.B. Chemical & Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01439/AM-16/DES-3 /1597 dated 15/01/2016 forwarding an application of M/s J.B. Chemical & Pharmaceuticals Ltd. for fixation of norms against export of 1 composition of Diffiam Brand Sugar Free lozenges and 2 compositions of DURO-TUSS dry cough lozenges. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Product to be Exported		Raw materials to be imported		
	Description	Quantity	S.NO	Description	Quantity in gm for 100 lozenges
	Diffiam Blackcurrent Sugar Free Lozenges. Each lozenge contains Pholcodine 5.50 mg, Benzydamine Hydrochloride 1.50 mg, Cetylpyridinium Chloride 1.33 mg and Isomalt ST-M 2141.64 mg	100 lozenges	1.	Pholcodine	0.561
			2.	Benzydamine hydrochloride	0.153
			3.	Cetylpyridinium Chloride	0.1356
			4.	Isomalt ST-M	214.164
2.	Duro Tuss Dry Cough Lozenges Sugar Free Orange, Each lozenge contains Pholcodine 5.50 mg, Cetylpyridinium Chloride 1.33 mg and Isomalt ST-M 2141.64 mg.	100 lozenges	1.	Pholcodine	5.61 mg
			2.	Cetylpyridinium Chloride	0.1356
			3.	Isomalt ST-M	214.64
3.	Duro Tuss Dry Cough Lozenges Sugar Lemon. Each lozenge contains Pholcodine 5.50 mg, Cetylpyridinium Chloride 1.33 mg and Isomalt ST-M 2141.64 mg.	100 lozenges	1.	Pholcodine	5.61 mg
			2.	Cetylpyridinium Chloride	0.1356
			3.	Isomalt ST-M	214.64

2. This issues with the approval of Director (Pharma Industry).

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO), Udyog Bhawan, New Delhi.

(Raj Kumar)
Under Secretary to the Government of India
Phone: 23071162/Uspi3-Pharma@nic.in

ISOMALT = ST-M 2591.66 mg

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F. No.35011/28/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan,
New Delhi, the April, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. Vital Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/670/AM13/DES-3/831 dated the 22/01/15 vide which an application from M/s. Vital Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Methyl Cobalamin J.P (Mecobalamin)**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Vitamin B 12 (Cyanocobalamin)	0.95

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/540/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan,
New Delhi, the 26th September, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Cadila Healthcare Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/154/AM14/DES-3/298 dated the 26/07/13 vide which representation from M/s. Cadila Healthcare Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Levofloxacin Hemihydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(-)-9,10-Difluoro-3-Methyl-7-Oxo-2, 3-Dihydro-7H-Pyrido(1,2,3-DE)-1, 4-Benzoxazin E-6-Carboxylic Acid	0.8571
2.	Dimethyl Sulfoxide	0.2193
3.	N-Methyl Piperazine	0.432
4.	Isopropyl Alcohol (IPA)	1.54

2. This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri R.C. Meena, Dy. DGFT),
Udyog Bhawan, New Delhi.

F. No.35011/571/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan,
New Delhi, the April, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. Anuh Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/623/AM15/DES-3/754 dated the 21/10/14 vide which an application from M/s. Anuh Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Betamethasone Dipropionate**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Betamethasone	0.885 kg/kg

2.

This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/839/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 18 May, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Malladi Drugs & Pharma Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1488/AM-16/DES-3/1662 dated the 19/2/16 vide which application from M/s Malladi Drugs & Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(4S,5R)-(-)-4-methyl-5-phenyl-2-oxazolidinone(chiral oxazolidinone)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Propiophenone	5.98kg
2	Diethyl carbonate	0.95kg
3	Toluene	8.90kg
4	Isopropyl alcohol	11.22kg
5	Heptane	6.82kg
6	Methyl isobutyl ketone	3.11kg
7	Acetone	3.56kg
8	Caustic soda flakes	3.11kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/131/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Vision Drugs (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/270/AM-16/DES-3/181 dated the 4/7/16 vide which application from M/s Vision Drugs (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Homo Veratronictrile**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	veratrole	1.231kg
2	Sodium cyanide	0.90kg
3	Paraformaldehyde	0.423kg
4	Methanol	0.46kg
5	Chloroform	1.385kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/402/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan,
New Delhi, the January, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Parenteral Drugs India Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/42/AM-15/DES-3/261 dated the 13/05/14 vide which application from M/s. Parenteral Drugs India Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Glucose 5% Intravenous Infusion BP 500ml (4 Export Item)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	LDPE Granules of relevant grade	29.40gm/bottle of 500ml
2.	Kraft Paper of relevant specifications	1374.45gm/box of 25 bottle of 500ml

This issues with the approval of Director (PI).

(Raj Kumar)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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	Case No.: 7/24/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:3/82- ALC4/2013 02.05.2013	Status: Case Approved
	HQ File :01/82/050/00811/AM13/	RLA File :34/24/040/00168/AM13/	Lic.No/Date:3410035379 31.10.2012	Defer Date:
149	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/65/2007-ch. II dated 7.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No. Import items	Qty. allowed
	Iso Nonanoyl Chloride (Appearance: Clear Colourless Liquid)	1kg	1. Iso Nonanoic Acid (Appearance: clear colourless liquid)	0.942 kg
	RA may take appropriate action as per the decision of Norms Committee.			

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Case No.:29/4/82-ALC4/2011	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:12/82- ALC4/2011 21.06.2011	Status:Case Approved										
HQ File :01/82/050/00080/AM12/	RLA File :34/24/040/00287/AM11/	Lic.No/Date:3410029492 03.03.2011											
25 Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/89/2010-Ch.II dated 24.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th> <th>Export Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>Isooctyl Chloride</td> <td>1 KG.</td> <td>1.</td> <td>2-Ethylhexanol/Isooctyl Alcohol</td> <td>0.972 kg</td> </tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Isooctyl Chloride	1 KG.	1.	2-Ethylhexanol/Isooctyl Alcohol	0.972 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Isooctyl Chloride	1 KG.	1.	2-Ethylhexanol/Isooctyl Alcohol	0.972 kg									
RA concerned may take further necessary action as per above decision of NC.													

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Case No.:10/45/82-ALC4/2011	Party Name: JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date: 1/82-ALC4/2012 03.04.2012	Status: Case Approved																									
HQ File :01/82/050/01187/AM12/	RLA File :05/23/040/00354/AM12/	Lic.No/Date:0510312171 22.12.2011	Defer Date:																									
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/38/2011-Ch. II dated 26.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																												
<table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>2-Chloropyridine</td> <td>1 kg</td> <td>1.</td> <td>Alumino Silicate Catalyst</td> <td>0.019 kg</td> </tr> <tr> <td></td> <td></td> <td>2.</td> <td>Ethyl Alcohol (Denatured)</td> <td>2.325 kg</td> </tr> <tr> <td></td> <td></td> <td>3.</td> <td>Methanol</td> <td>1.410 kg</td> </tr> <tr> <td></td> <td></td> <td>4.</td> <td>Caustic Soda</td> <td>1.400 kg</td> </tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-Chloropyridine	1 kg	1.	Alumino Silicate Catalyst	0.019 kg			2.	Ethyl Alcohol (Denatured)	2.325 kg			3.	Methanol	1.410 kg			4.	Caustic Soda	1.400 kg
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F. No.35011/04/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan,
New Delhi, the August, 2014

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Cadila Healthcare Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/849/AM-14/DES-3/942 dated the 22/11/13 vide which application from M/s. Cadila Healthcare Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Gabapentin 600 mg tabs and 800 mg tabs**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	For Export of INO. Tablets	
		600 mg Tablets	800 mg Tablets
1.	Gabapentin ✓	612.0 mg	816.0 mg
2.	Mannitol ✓	75.375	100.50
3.	Copovidone ✓	37.54	50.0
4.	Povidone K- 30 ✓	26.25	35.0
✓ 5.	Low Substituted Hydroxy Propyl Cellulose ✓	41.25	55.0
6.	Magnesium stearate ✓	12.24	16.32
7.	150 white HDPE bottle	Relevant, As per packing policy	
8.	CRC white cap 38 mm		
9.	750 cc white HDPE bottle	-Do-	
10.	NCRC white cap 53 mm	-Do-	
11.	225 cc white HDPE CRC bottle	-Do-	
12.	CRC white cap 45 mm	-Do-	
13.	950 cc white HDPE bottle	-Do-	
14.	Desicant Canister 2 G	-Do-	

This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),

F. No.35011/183/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Eytan Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/244/AM-17/DES-3/271 dated the 8/7/16 vide which application from M/s Eytan Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **4-Amino-2-Oxo Pyrimidinyl Oxathiolane-2-Carboxylic Acide-Iso Propyl Methyl Cyclo Hexyl Ester (Cyclohexyl Ester)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended For 1kg Export
1	Glyoxylic Acid 50%	0.746kg
2	2,5-Dihydroxy 1,4-Dithiane	0.327kg
3	Cytosine	0.434kg
4	Hexamethyl Disilazane	0.708kg
5	Dimethyl Formamide	0.260kg
6	Triethyl Amine	0.670kg
7	Methylene dichloride	1.56kg
8	N-Hexane	2.63kg
9	Cyclohexane	0.790kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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. No.35011/343/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14
Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1207/AM-14/DES-3/255 dated the 13/05/14 vide which application from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(S)-3-Amino-Tetrahydrofuran-3-Carboxylic Acid N-Butyl Ester,L-Mandelate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2,5-dihydrofuran	2.21
2.	1,3-dibromo-5,5-dimethylhydantoin	2.483
3.	Trichloro isocyanuric acid	2.23
4.	2,2,6,6-tetramethyl-1-piperdinyloxy freeradical	0.0267
5.	L-mandelic acid	0.562
6.	Acetonitrile	5.88

This issues with the approval of Director (Cost).

(Barnali Khastgir)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/135/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Satya Deeptha Pharmaceuticals Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/245/AM-17/DES-3/196 dated the 4/7/16 vide which application from M/s Satya Deeptha Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(1S,4R)-4-[(2-amino-6-chloro-5-formamido-4-pyrimidinyl) amino]-2-cyclo pentene-1-methanol**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	N-(2-amino-4,6-dichloro-5-pyrimidinyl) formamide	0.764kg
2	(+)-2-azabicyclo [2.2.1] hept-5-en-3-one (vincelactam)	1.298kg
3	D(-) tartaric acid	0.78kg
4	Sodium borohydride	0.226kg
5	Isopropyl alcohol	4.18kg
6	Methanol	4.75kg
7	L(+) tartaric acid	0.519kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO), Udyog Bhawan, New Delhi.

F.No.35011/260/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: September, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Aurobindo Pharma Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/260/AM-16/DES-3/455 dated the 23/8/2016 vide which application from M/s Aurobindo Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Clopidogrel Bisulfate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	4,5,6,7-Tetra hydrothieno [3,2-C] pyridine Hcl <u>OR</u> cyclic amine hcl	0.862kg
2	(1R)-(-)-(10)-camphor sulfonic acid	0.70kg
3	Activated carbon	0.039kg
4	Potassium carbonate anhydrous	0.417kg
5	Triethylamine	1.241kg
6	Acetone	5.80kg
7	Methanol	1.64kg
8	Methylene chloride	1.54kg
9	Toluene	0.86kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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Case No.: 217/10/82-ALC4/2013	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 12/82-ALC4/2013 19.09.2013	Status: Case Approved
HQ File :01/82/050/00400/AM14/	RLA File :34/24/040/00029/AM14/	Lic.No/Date: 3410036850 13.05.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/58/2013-Ch. II dated 30.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Iso Amyl Salicylate	1 kg	1.	Iso Amyl Alcohol	0.470 kg
		2.	Salicylic Acid	0.737 kg

RA may take appropriate action as per the decision of Norms Committee.

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. P.I Industries Ltd. Ltd. for the import of raw material against the export of 2-Chloro -4- Fluoro -5- Nitrobenzotrchloride (CFN).

(Advance Authorization No. 1310047932 dated 29.07.2015).

Ref: U.O. No. 01/82/50/01306/AM-16DES-3/1619 dated 10.02.2016.

M/s. P.I Industries Ltd. have submitted present application for the import of raw material against the export of 2-Chloro -4- Fluoro -5- Nitrobenzotrchloride (CFN).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
2-Chloro -4- Fluoro -5- Nitrobenzotrchloride (CFN).	1 kg.	1. 2- Chloro-4- Fluoro Toluene	0.619 Kg
		2. Methanol	0.188 Kg.

This issues with the approval of competent authority.

A.K. Agarwal
10/8/2016
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Nirmal Kumar, Dy. DGFT, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/6/2010-CH-II dated 10.08.2016

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Case No.B 427	M/s. PREGNA INTERNATIONAL LTD.
Norms Committee Meeting No.27/AM13	F.No. 01/82/050/00941/AM 13/DES III
Meeting Date: 31.12.2012	R.A File No. 03/95/040/006353/AM 12
Adv. Lic. No. 0310665072 dated 15.11.11	

Decision: Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 46011/22/2008-PC-II dated 03.12.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

1. Item to be exported		Quantity
Intrauterine Contraceptive Device Copper 380 AG		1 No.
Raw material recommended to be imported		Quantity / kg
1.	COPPER WIRE WITH SILVER CORE	0.000455 kg
2.	HDPE GRANULES	0.000130 kg
3.	POUCHES (PLASTIC)	Net + 10%
4.	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.000560 kg
5.	PVC GRANULES	0.000736 kg
6.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000059 kg
7.	POLYPROPYLENE GRANULES	0.002092 kg

2. Item to be exported		Quantity
INTRA UTERINE CONTRACEPTIVE DEVICE-CU 200 AG		1 No.
Raw material recommended to be imported		Quantity / kg
1.	COPPER WIRE WITH SILVER CORE	0.000190 kg
2.	HDPE GRANULES	0.000130 kg
3.	POUCHES (PLASTIC)	Net + 10%
4.	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.000557 kg
5.	PVC GRANULES	0.000728 kg
6.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000580 kg
7.	POLYPROPYLENE GRANULES	0.002092 kg

3. Item to be exported		Quantity
INTRA UTERINE CONTRACEPTIVE DEVICE-CU 375		1 No.
Raw material recommended to be imported		Quantity / kg
1.	COPPER WIRE (99.99% PURITY)	0.000416 kg

2.	HDPE GRANULES	0.001385 kg
3.	POUCHES (PLASTIC)	Net + 10%
4.	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.0000775 kg
5.	PVC GRANULES	0.000695 kg
6.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000035 kg

4. Item to be exported		Quantity
INTRA UTERINE CONTRACEPTIVE DEVICE-COPPER T 380 A		1 No.
Raw material recommended to be imported		Quantity / kg
1.	COPPER WIRE (99.99% PURITY)	0.000204 kg
2.	HDPE GRANULES	0.001202 kg
3.	POUCHES (PLASTIC)	Net + 10%
4.	COPPER TUBE (99.99% PURITY)	0.000169 kg
5.	POLYPROPYLENE GRANULES	0.001543 kg
6.	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.000415 kg
7.	PVC GRANULES	0.000658 kg
8.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000177 kg

5. Item to be exported		Quantity
INTRA UTERINE CONTRACEPTIVE DEVICE- COPPER T 380 A WITH SAFE LOAD		1 No.
Raw material recommended to be imported		Quantity / kg
1.	COPPER WIRE (99.99% PURITY)	0.000204 kg
2.	HDPE GRANULES	0.001203 kg
3.	POUCHES (PLASTIC)	Net + 10%
4.	COPPER TUBE (99.99% PURITY)	0.000169 kg
5.	POLYPROPYLENE GRANULES	0.001742 kg
6.	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.000415 kg
7.	PVC GRANULES	0.00661 kg
8.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000178 kg
9.	POLYPROPYLENE GRANULES	0.002918 kg

RA concerned may take further necessary action as per above decision of NC

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F. No.35011/642/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 19 February, 2016

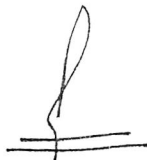
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Brundavan Laboratories Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1231/AM-16/DES-3/1484 dated the 12/1/16 vide which application from M/s. Brundavan Laboratories Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of 3,5-Dibenzoyloxyacetophenone Powder. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	3,5-Dihydroxy Benzoic Acid	0.773kg ✓
2.	Potassium Hydroxide	0.73kg ✓
3.	Ethyl Acetoacetate	0.522kg
4.	Toulene	2.07kg
5.	N,N-Dimethyl formamide	0.985kg

2. This issues with the approval of competent authority.


(Rajkumar)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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B-05
Shastri Bhawan, New Delhi,
Dated March 20, 2017

Office Memorandum N(11)

Subject: - Application of M/s Poly Drug Laboratories Pvt. Ltd for norms against export of **Metoprolol Base**.

The undersigned is directed to refer to email dated 15th March 2017 from DGFT forwarding email from Shri Rajiv Gupta on behalf of **M/s Poly Laboratories Pvt. Ltd., Mumbai**, on the above subject. It may be recalled that this email is in response to DoP's OM dated 16th February 2017 advising DGFT to furnish the following:

- i. The copy of original application on prescribed format.
- ii. Chemical equations involved along with percentage yields obtained at each step of chemical reaction. The method of calculation of norms for each input may also be indicated.
- iii. Data about past consumption of each of the raw materials applied to be imported and corresponding production of Metoprolol Base during last 3 financial years duly certify by an independent Chartered Accountant.

2) The response of the applicant, while continuing his offensive, lacks the desired information. Only chemical equations involved in manufacture of Metoprolol base using Mono Isopropyl Amine have been provided. **It is also claimed that using Methyl Isopropyl Amine in place of Mono isopropyl Amine will not result in formation of Metoprolol base.**

3) In this connection it is clarified here that in contrast to the above claim of the company, it is pointed out that in an earlier application of the company against AA No. 0310792570 dated 2nd January 2015, for same export product, import of Methyl Isopropyl Amine was requested in addition to two other raw materials. The Norms allowed against that application have never been questioned by the applicant. It clearly shows that Methyl Isopropyl Amine is also used as one of the raw materials for manufacture of Metoprolol base and the allegation leveled by the applicant is untenable on merit.

4) In any case in absence of a copy of application, for fixation of norms on prescribed format, it is difficult to work out the requirement of Mono Isopropyl Amine against this application. It is therefore once again requested that a copy of application on prescribed format, the percentage yields obtained at each stage, method of calculation of requirement of each of the raw material, and data about past consumption of Mono Isopropyl Amine & corresponding production of Metoprolol Base by may be arranged to be provided for examination in DoP.

BKhashtgi
(Barnali Khastgir)

Under Secretary to the Government of India
Phone: 23323292/Email: barn.khast@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri Nirmal Kumar, Dy DGFT),
Udyog Bhawan, New Delhi/Email: nirmal.kumar65@nic.in